#### 7 Comutiuxon (Twmiy-sixth I RAJYA SABHA ]

## LShri Babubhai M. Chinail

Since the security of the border States is in danger, I would request the Prime Minister kindly to see that these Bills are passed today in this House. We promise all cooperation so that these Bills are passed today. It is a very important measure. Already so much damage has been done.

# (Interruptions)

MR. CHAIRMAN : I give the permission, notice shall be dispensed with. It will be put on the agenda today.

श्वी राजनारायए। (उत्तर प्रदेश)ः श्रीमन्, मैं ग्रापके द्वारा प्रधान मंत्री साहब से यह निवेदन करना चाहता हूं कि यह कल के दिन जो संयुक्त राष्ट्र महासभा की बैठक हुई है उसका विरोध यूगोस्लाविया ने ग्रौर यहां तक कि सीलोन जिसको कि हमने ...

श्री सभापतिः नो, प्लीज् । मैंने ग्रापको परमिशन नहीं दिया है ।

श्री **राजनारायए**गः जिस सीलोन को हमने...

श्री सभापति: जब मैंने आपको इजाजत नहीं दी तो कैसे खडे हो सकते हैं ?

श्री राजनारायणः श्रीमन्, 114 विश्व के देशों ने हमारे खिलाफ वोट किया ....

MR. CHAIRMAN : I have refused permission to mention this. That would be enough. Nothing will go on record.

SHRI RAJNARAIN : (Continued to speak)

# THE CONSTITUTION (TWENTYS1XTH AMENDMENT) BILL, 1971

THE PRIME MINISTER / SI«im \*j?ft (SHRIMATI INDIRA GANDHI) : Mr. Chairman, Sir, I beg to move"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

Sir, so much has been said on this subject and so much important business is there before the House that I do not want to say anything at all. All our views are known to the House and the nation. And this was one of the items which we had put before the electorate and on which I think the response of the people has been very clear. Since then there is a new situation in the country. In Bangla Desh and along our western borders and in some places beyond the western borders, our valiant forces are today fighting to defend the integrity of India and the values for which India stands.

War in my view is an unmitigated evil yet it does generate a spirit of comradeship. This is because neither bullets nor bombs nor the mud of the battle-field distinguishes between one man and the other, between the rank of a person and the wealth of a person or the birth of a person. Today our valiant forces are fighting as equals and without distinction of religion, class or status. At least one within them to my knowledge is a 'prince' and others are people of many other categories.

The days are gone when birth was the chief road to distinction. All over the world today, distinction comes from achievement and I believe that the highest privilege to which one can aspire in our country should be the privilege of being an Indian, a free Indian, a democratic Indian, not higher or lower than any other Indian and this is the type of society which we are trying to establish. We have not yet succeeded but this is what we are trying to do step by step. I have often heard, even yesterday when the Constitution (Twenty-fifth Amendment) Bill was before this House, people saying that so many things have not been done. We too are

poignantly aware that many things have not been done. Many inequalities and injustices do exist. But at least those of which that can be removed little by little, step by step, we are trying to remove. There is no use wailing on the evils of the past society because molden times all societies were marked by hierarchy and so was ours. We had an added disadvantage of caste which introduced further divisions but the march of history has seen the abolition of the feudal order. In other countries, the old order-the ancien regime, as it was called in Europe- was abolished with much violence. Here in India we won our freedom through nonviolence and our social revolution is also being achieved non-violently-whether it is the abolition of untouchability or of absentee landlordism or the princely order, all these things are being done democratically, peacefully and with the consent of the people. This should be a matter of satisfaction to us all.

As I have said on numerous occasions, we do stand for change in society. We think the change could be more rapid, more widespread than it is at the moment, but at the same time we believe that change should be peaceful. We also believe that if the forces of change are obstructed, you do not stop change, you merely obstruct the peaceful and orderly transition. So our attempt at bringing about social changeand this includes the abolition of privileges being enjoyed by the princes-should not be regarded by them or by anybody else as an indictment of the princes as individuals or as a group. The princes acted with practical good sense when the country was politically integrated. Even in this matter which concerns them so intimately, some have displayed the proper understanding of the issues involved. They have recognised that the times have f changed and they have seen the wisdom of trying to meet the change half way. It is my belief that to allow such an anachronism to continue would be as much an obstruction to them

as to our society as a whole. The Princes are Indians as the rest of us are. They are citizens as the rest of us are and we owe a duty to them as they owe a duty to our society and to the country. So at this moment of danger and difficulty of the country, let us not dwell on the past but look to the great and pressing needs of the present and to the future which beckons us and which we have to build together. I commend this Bill to the House. I invite the Princes to join the elite of the modern age, the elite which earns respect by its talent, energy and contribution to human progress, all of which can be done only when we work together as equils without regarding anybody as of special status.

I request the House to pass this Bill. The Law Minister will deal with it further in the remaining stages.

#### The question was proposed.

SHRI T. CHENGALVAROYAN (Tamil Nadu): Mr. Chairman, Sir, I wanted to contend myself with casting a silent vote in support of this Bill but I found it rather difficult to resist the temptation of participation in the discussion on this and sharing the ecstacy of this momentous measure. This Bill gets added lustre in the series of momentous decisions that we have taken this week. The hsn. Prime Minister, with her characteristic fascinating force. has explained, though in short, the underlying reasons and the objects of this Bill. May I, with your leave and the indulgence of this House, and my feable voice in support of this Bill ? It was only in the last session of the Parliament that we gave unto ourselves the power to amend the provisions of the Constitution. We did so not with any vengeful vanity for the mere assertion of parliamentary supremacy. We were actually aware of the compulsions of the present and of our commitments for the future. We wanted to inaugurate an era of socialist advance and amelioration so that every step that we have taken, every measure that we have passed and every

#### [Shri T. Chengalvaroyan]

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advance that we have ensured has always been in the direction of that particular ideal and idea. This Bill is one of the milestones in the long march that we have taken in this direction. In this evangelical endeavour of ushering in a new era of socialist equality and emancipation we have taken several steps to abolish the diabolic divergencies of caste and class privileges. The sacerdotal arrogance and the superiority of birth have to be repudiated and has been repudiated in all the civilisations of this world. I beg of this House to consider that we have enshrined equality as the core of our national life and in this context I beg of this House to consider this Bill.

Sir, we have not brought this Bill, at any rate the Government has not brought this Bill, either in anger or in animosity. Some of us who still survive after the grim struggle for freedom in which we had the glory and the greatness to take part fully recall to ourselves what was the struggle in those days. When Mahatmaji's campaign was rising in epic crescendo to a great climax in the British Parliament a question was asked what was the threat to the King's Government in India. The Secretary of State for India then said, we have many .fortresses for the British authority in India; any fort may fall but there is the last lingering fort, the native Princes. That was the faitli of Great Britain once great. Sir, thanks to the statesmanship of our great national leaders the first anti-feudal revolution was started and in that great happy consummation which was attended with success in our country I am happy to recall with gratitude that the Princes had risen to the occasion and the fiist amifeudal revolution was able to be accomplished in a bloodless way. Sir, India is a great and a grateful nation. If we want to understand and assess the nature, scope and extent of this amending Bill, may I have your leave to just deal with some of the provisions of the Consti <sup>;</sup> tution which deal with this question of the privy purses of the Princes ?

Sir, we have article 366 wherein there is a constitutional recognition and even a merger if I may use that word of the covenants that have heen entered into individually with the Princes. Then we have article 291 which merely says that a charge would be created upon the consolidited Fund in the matter of the payment of the privy May I just draw the attention of this purse. House to article 366 which carries with it the recognition of the Ruler and I want to specially draw your attention to the phrase there which says 'who for the time being is recognised by the President as the Ruler of the State'. This means I read into that article that the recognition; is not in perpetuity; it is open, as it is now open, to Parliament of the India to consider whether in the changed circumstances and in the altered conditions the continuance of that recognition is nationally expedient and necessary. I therefore feel that the first clause in relation to the omission of that article that is embedded in this Bill is wholly welcome and has become absolutely relevant in the present context. Then we have the other article, namely article 363, which deals with the question of covenants and I find with great satisfaction that article 363A is to be added and this becomes an independent enactment so far as the recognition is to be withdrawn. Sir been considerable discussion there has about the scope and nature of article 291 in the Princes case in the Supreme Court. I am not going into those details; nor is this the time or occasion to go into the several aspects of that judgment. But may I some of that respectfully submit that discussion was really wise and most  $o \setminus i$  t otherwise but nevertheless I am happy that this political decision to abolish the privy purses is now contained in this amending Bill. I submit with great respect that article 363, article 366 and article 291 are the only provisions which deal with the Prince\* and their privy purse and this amending Bill gives a complete deviation, a departure, a total repeal of those provisions But may I most respectfully submit fot the kind consideration of this house and

particularly the hon. Primi Minister and the La\* Minister whether it is necessary in the content of this Bill to have article 366 amended ? My reading is this; I may be wrong and I wish to be corrected if I am wrong. Clause (22) now contemplates that "Ruler" means the Prince, Chief or ot'ier person who, at any time before the commencement of the Constitution (Twentysixth Amendment) Act, 19/1, was recognised by the President as the Ruler of an Indian State or any person who, at any time before such commencement, was recognised by the President as the successor of such Ruler. My difficulty in understanding the relevancy of this clause, when we have article 363A and clause (a) where the ruler is extinguished by name and by deviation, my difficulty is to reconcile this article 22 with that. I hope, Sir, that this is meant purely as an explanation to article 353A, but nevertheless, on the whole I submit with very great respect that the provisions of the amending Bill serve the great cardinal purpose which has been agitating our country and also the mind of all progressive sections in this country with regard to changing the princely ord-jr onae and for all. Sir, on this ojjajipn it is very necessary to just cjmiJjr the criticism that has besn leve'lsd a;unst this move. We have been told and told on many occasions by different quarters that this amounts to a repudiation of the solemn undertaking that we had given in their covenants, and that means that it is not very fair. The question is asked: Is it fair ? Is it legal ? is it moral ? Is it just ? Is it proper to repudiate a solemn undertaking given in an instrument of great value ? It is also 'said, if we can repudiate this covenant and this undertaking, what else we will not repudiate T We will repudiate the loans. We will repudiate the other covenants. We will repudiate even the pensions. That is the venom of the criticism that is levelled against this Bill. May I with your leave and with the permission of the House attempt to answer this criticism to the best of my studies and ability? Sir, this question of covenant, being apart from the Constitution, has to be considered in the context of the doctrine of merger. When article 363 has included the covenant of these princes as a constitutional provision, when we abrogate article 363, we abrogate everything else. The criticism that we are repudiating it unilaterally has no meaning in the context of this Bill and in the complexion of the idea that is underlying this Bill. In the matter of a covenant or a treaty, you know, Sir, that the Supreme Court, in the Madhya Pradesh case, has held that the covenant with the princes is in the nature of a treaty, and our learned Attorney-General, in the rrinces case, has argued that article 363 has merged the covenant in a constitutional provision and therefore it is a treaty of that kind. You know, Mr. Chairman, that whenever there is no acquiescence in the question of a treaty being amended or abrogated, the propriety of unilateral denunciation has always been recognised on the principle that, when the conditions that were attendant at the time when the contract or the covenant or the treaty was entered into are so radically altered and the situation has so vitally changed, there is no obligation to keep the treaty on. This is based upon the well know maxim ominis conventio intelliglur rebus sic stantibus, that is to say, whenever there is a treaty, the presumption of the condition is that the condition at which the treaty was concluded continues to be the same. Sir, Lie concept of vital change that has introduced into the treaty an element of nullify has been recognised not only by Canon Law but has been also approved and adopted by the civil law. Also I am aware and I am sure that this criticism will be levelled on the principle of the maxim pacta sunt servanda, that is, those who have entered into obligations are expected to fulfil the obligations in good faith. But may I point out to those critics that when conditions alter, when situations change, when ideas undergo a radical revolution. condition the and the circumstance and the climate under which the treaty was entered into no longer exists? That is embedded in the doctrine of Rubus

[Shri T. Chengalvaroyan] sic stantibus, *i.e.*, the condition does not remain, the contract does not remain. I, therefore, submit with very great respect that the revolutionary ideas that have overtaken our country and the new phase of national upsurge and upheaval in the context not only of political understanding, not only of economic endeavour, but more so in ordering a new social order, a new change, a new value and a new philosophy, in that context, this unilateral denunciation or repudiation or repeal of the constitutional provisions embodying the Covenant would undoubtedly be relevant and I do not think we need have any trouble in accepting, even on a juristic basis, the repeal of these provisions. I do not want to say anything more, particularly with reference to the recognition that they have ceased to recognise because that recognition is not in perpetuity.

One word more and I have done. Have we not abolished the Zamindaris ? Have we not abolished the Inams ? Have we not abolished untouchability ? Have we not abolished mai.y other things ? The cardinal principle, in my respectful submission, of abolition in all these things is to establish a new society where there will be no division based on class or privilege. All the sons and daughters of our soil must be 'equal partners in the venture-and may 1 say in the adventure- of a new India beaming with equality, brimming with progress and bubbling with happiness. We have undertaken many abolition acts in the past and we have abolished many things and this Bill comes in the grand sequence of the abolition acts. With regard to abolition there is one thing more. We are going to do it and we will do it very soon.

We will have to abolish poverty. We can do it. We must do it and we will do it sooner than our friends hope or our enemies doubt. With these words, I have very great pleasure in whole-heartedly supporting the Bill. I hope and pray that this that we have taken in the forward journey.

Amendment) Bill, 1971

May God bless us in this endeavour. SHRI A. P. JAIN (Uttar Pradesh): Mr. Chairman, Sir, I would like to draw the attention of the House to the Preamble of

the Constitution which says:

'• WE THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN DEMO-CRATIC REPUBLIC and to secure to all its citizens:

JUSTICE, social, economic and political;

LIBERTY of thought, expression, belief, faith and worship;

EQUALITY of status and of opportunity;".

This Preamble is very important and forms the basis of our Constitution. Then, Sir, I would like to draw the attention of the I .ouse to article 14 which says:

"The State shall not deny to any person equality before the law or the equal protection of laws within the territory of India."

The sum total effect of the amendment which is before the House today is to abolish articles 291 and 362. This first articlo provides for the payment of prWy purses to the Rulers free of tax. The other article 362 provides for the preservation of rights, privileges and dignity of the Rulers. Now, it is obvious that these two provisions are not in consonance with the basic princi -pies of equality of status aud equality of opportunity on which our Constitution was framed, but there were reasons for it. At the time when these provisions, namely, articles 791 and 362 were incorporated in the [Constitution, India was passing through a state of crisis. We were suffering from the effects of partition. There were rulers who were in favour of the merger of their States with the Union. There were others who were delaying. We know of a ruler - I would not like to name him — who declared independence. We know of rulers who were trying to sabotage the scheme of accession. We know of rulers who entered into negotiations with Mr. Jinnah who was always ready to take advantage of our troubles. Hence, in order to avoid serious trouble, the Constituent Assembly at that time, in its wisdom, decided that certain concessions - though they may not be in consonance with the basic principles of the Constitution — might be given to the rulers in order to persuade them to join the Indian Unicn as a whole. And consequently, these provisions were made, and I say that they were made by wise people and in good faith. But the times have changed. Those provisions have now become irrelevant. This was made clear by the results of the General Election. My party had a wide mandate from the electorate on the issue of the abolition of privy purse and princely privileges. Unfortunately, the rulers refused to see change in the wind. If they had seen it, perhaps the passage of this law would have been enacted long ago and they would have received a better deal.

Now, I will not refer to the long and tortuous negotiations which the Government had with the princes. In fact, Government wanted to abolish the privy purse and privileges with their consent. But when that consent was not forthcoming, there was no other alternative except to do it otherwise.

Sir, I would not like to refer to the processes through which we have passed, namely, how the Bill came up and it could not become law in this House, how the President issued a Proclamation, how it was challenged in the Supreme Court and turned down and how all these difficulties arose. If the princes had acted with the

same wisdom as they did at the time of the framing of the Constitution, I think it would have gone down to their credit.

Sir, the Bill does not provide for any compensation. and rightly so. I have no grievance against it. I think it is right that the question of compensation should not arise. But there is nothing wrong about men or about any group of men. It is the conditions, it is the circumstances, it is the environments that determine the character of men. There is nothing evil about the princes either as individuals or as groups; nor are they angels. Some of them played a noble part in helping to achieve the integration of India, creating conditions so that India could be constituted as one unit. Others were not so forthcoming. But we need not go into the past history. They are our citizens. And as the Prime Minister said, some of them have played a patriotic role. Now, what has to be done to them? Sir, while the question of compensation does not vet they are princes and their arise dependents who, if not given "any assistance in rehabilitating themselves as honourable citizens may prove harmful to the country. but if they are properly treated, if they are given an opportunity to transform themselves into useful citizens of India to earn their living and to serve the motherland, I think they can be an asset, if not all of them, at least quite a section of them. Among these good princes, there are the poor princes. There may be about 25 or 30 princes who can be said to be very opulent. But the others are just the recipients of meagre allowances. I will lequest the Government to pay special attention to the future of these small Princes. While the bigger ones among them may not need or get anything, the small ones should be treated liberally. At any rate, the Princes who have not got reasonable resources may be given rehabilitation allowance or rehabilitation grant. There is nothing to debar the Government from helping those who need help to re-establish themselves as citizens I and not as Princes. I have reports that the

[Shri A. P. Jain] Government are thinking on those lines. I hope and trust it will be done soon so that this class of people, though not in large numbers, may be allowed to absorb themselves into the normal order of citizens. In particular the dependents of these Princes who had not always been fairly treated by the rulers or even afterwards should be treated as an entity, and whatever help is to be given to them must be given to them direct.

With these few words I commend this measure for the acceptance of the House.

श्वी निरंजन वर्मा (मध्य प्रदेश): श्रीमन्, इस समय यह बिल सदन के सामने विचारार्थ ग्राया है, वैसे लगभग एक वर्ष से इस विषय में विचार हो रहा था कि राजा-ग्रों के प्रिवी पर्स ग्रीर उनके ग्रधिकार समाप्त किये जांय।

हमारे मस्तिष्क में इस समय एक विचारघारा यह भी है कि राजाक्रों के उन दोनों वर्गों में उस वर्ग के राजाक्रों को हम अद्वांजलि दें कि जिन्होंने भारत की स्वतंत्रता के लिये गत पांच सौ वर्षों में क्रनेक प्रकार के बलिदान किये

भी नेकीराम (हरियाएाा) : श्रदांजलि क्यों, बधाई हो ।

श्री निरंजन वर्मा : ''जिन्होंने अंग्रेजों की चापलूसी की उनके लिये तो कुछ नहीं कह सकते लेकिन जिन्होंने अंग्रेजों के साथ युद्ध किया ग्रोर ग्रंग्रेजों के पहले हिन्दुस्तान को परतन्त्र बनाये रखने के लिए जो कोशिशे की उनके विरुद्ध जिन्होंने संघर्ष किया नि-दिचत रूप से उनको बधाई ग्रौर श्रद्धांजलि दोनों दी जा सकती हैं ग्रौर दी जाती रहें-गौ। स्वतंत्रता के ग्रान्दोलन के समय से कांग्रेस के ग्रौर कांग्रेस के बाहर के जिन मित्रों ने बलिदान किया है, त्याग किया है, वे गाज भी ग्रभिनन्दन के पात्र हैं ग्रौर ग्राज

से सौ वर्ष के बाद भी ग्रभिनन्दन ग्रौर बधाई के पात्र रहेंगे। श्रीमन् कोई भी रेजीम मा जाय पिछले वर्षों में स्वतंत्रता के लिये जिन्होंने संग्राम और युद्ध किया है यदि उनको छोड़ करके एक नये इतिहास का निर्माए करता चाहें तो वह समय के छत्-कूल बात नहीं होगी। पानीपन के मैदान में जिन सुरमाश्रों ने अपने लडकों, अपने दादझों। भौर अपने काकाओं के सिर कटाये और इसी तरह से जिन्होंने शत्र यों को बहत दूर तक वापस भेज कर काबूल की घाटी तक धकेल दिया यह समय की बात है कि आज उन राजाओं के पोते, परगोते जो गद्दी पर हैं उनके लिये एक समय तक उनके कथ स्फुर्तिदायक, प्रेरेखादायक हो मकते है फिन्तु यह बात भी मही है कि किमी का भे एक समय होता है और राजाओं को ग्रयने विता और पितामह के उस समय के ऐश्वयं के कारण बहुत दिनों तक उनको उन अधिकारों का उपभोग करने का अधिकार नहीं दिया जा सकता। पिछले समय में राजाधों ने स्वतंत्रता के ग्रान्दोलन के समय में ग्रधिकांश में अग्रेजों का साथ दिया ग्रीर ग्रंग्रेजों का साथ देने के समय कुछ राजायों ने दिल में ग्राग्रोजों के खिलाफ भावना भी रखी। लेकिन ग्रंग्रेजों का उस समय का जो चरम उत्कर्ष का समय था उसके कारण राजा लोग खले ग्राम मैदान में नहीं ग्रा सके, तब भी राजाओं के लिए यह कहा जाना ठीक होगा कि उनको ग्रपने सारे जितने प्रिवी पर्स ग्रीर विशेष ग्रधिकार थे, स्वयं ही राष्ट्र को समर्पित कर देने चाहिए थे क्योंकि बहत दिनों तक, विशेषकर प्रजातत्र के समय में. ऐसे विशेषाधिकार ना तो रखे जा सकते भोर न रखे जाने की कोई भविश्यकता ही है । विशेषाधिकार उनके जा कुछ भी होते हैं, अगर हम उनको मान लें. तो उसका तात्पर्य केवल यह है कि हम प्रजातंत्र में उस ग्रंश तक विश्वास नहीं करते और जहां तक कि एक व्यक्ति को एक व्यक्ति के समान अधिकार देने के

लिए हम बाध्य हैं, वहां विशेष ग्राधिकारों का समय ग्राज में बहुत पहने ही खत्म कर देना च।हिए था।

श्रीमन्. पिछले ममय में जब ग्रपने देश में प्रजातन्त्र का यूग आ या स्रीर संयेज यहां से चले गए तो इन्स्ट्रमेन्ट झाफ एक्सेणन ग्राया । हमें स्मरुण है कि वहन से राजाओं ने इस्स्ट्रूमेन्ट **याफ एक्सेशन पर ह**त्त**ार** करने से इन्कार किया था। वे यह सममते थे कि अग्रेज इस युग में हमेणा तक रहेंगे ग्रीर उनके चापलुस बन कर सम्भवतः वे कुछ दिनों तक ग्रीर रह सकते हैं। भोपाल के नवाब ने जो नरेन्द्र महल के चानगलर के रूप में थे उन्होंने एक पार्टी उस जमाने में बना रखी थी और सरदार पटेल को बहन भारी मुद्द किल का सामना करना पडाथा और उसके बाद भी भोगाल के नवाब ने 5 वर्ष के लिए अपने विशेष अधिकार जारी रते थे। श्रीमन इसके साथ ही, हैंदरानाद के नवाब ने भारत के प्रजातंत्र देज के माथ युद्ध किया था। आज हम उस हो संरक्षण देने के लिए न तो खडे हए हैं और न कोई ग्रावश्यकता ही समभते हैं राजाओं को यह समभना चाहिए कि यह बहन हो गया कि 100 वर्ष तक उनके लिए विशेष परम्पराएं भ्रीर विशेष प्रकार की देनदारियां दी जाती रहीं। पहले समय में एक राजा के ऊपर इसरा राजा हमला कर वेता थातो स्रोवरनाइट, केवल एक रात्री में, वह अपने स्थान से च्यूत कर दिया जाता था ग्रीर जंगलों की कारण में चला जाता था।

लेकिन इसके साथ ही, श्रीमन् हम उन राजाग्रो का जिक करनान भूलेंगे जिनके पूर्वजों ने हल्दी घाटी के मैदान में ग्रौर जिन जिन मराठों ने पानीपत से ग्रागे निकल कर भारतवर्ष की रक्षा ग्रौर सुरक्षा की थी। हमें मालूम है कि हमारी सरकार ने **भौ**र इसे कांग्रेसी स्टागर ने, उन लोगों के लिए अप्रे तक जाती में दे रखी हैं, उन लोगों को निगेय प्रिवी पतंके भत्ती दे रखे हैं जिनको इस समय देने की आवश्यकता नहीं यी \*\*\*

ेश्री दखपत सिंह (राजरपान):सब खुत्म किए जा⊣्गे।

श्री निरंजन बर्माः क्या कहा ?

श्री समापतिः ग्राप कहिए ।

श्री निरंजन वर्मा: मैं, श्रीमन्. ग्रापने सामने जासन का ध्यान इस तथ्य की सोर सीजगा कि ग्रनी तक कर्नाटक, ग्रकीट गौर संजोगके नवाबों को । लाख 75 हतार ३० वाधिक सहायना दी जा रहे है सभी तक बुग्हानपुर के गाह को 50 हजार रु० वार्षिक महायना दी जा रही है, ग्रभी तक मुशिदा-बाद के नवाव को 3 लाख 18 हजार २० दिए जा रहे हैं। सभी तक एक सौर नवाब को 62 हजार २० प्रति वर्ष दिए जा रहे हैं. मलाबार के पिन्सेज को अभी तक 2 लाख 94 हजार २० दिए जा रहे हैं, ग्रयध की बह वेगम आदि को 8 लाख 50 हजार रु० वार्षिक वसीका सभी तक दिए जा रहे हैं धौर इसी प्रकार उनकी फेमिली को 1 लाख 30 हजार २० दिए जा रहे हैं झीर एक गौड राजा के लिए 6 हजार रु० बार्षिक दिए जा रहे हैं। मैं इस सदन के माननीय सदस्यों का ध्यान इस तथ्य की झोर झार्कावत करता हं कि उनको जो विशेषाधिकार के रूप में ये जो रुपयों की यैलियां दी जा रही हैं, ये किस एक्ज में दी जा रही हैं ? क्या इस बात को बताने का कड़ट करेंगे ? हम समझते हैं कि सबसे बड़ी कमाई श्रीमन बह कमाई कही जा सकती है जो श्रम के द्वारा या अपने वाहबल के द्वारा कमाई जा सके। किसी के पास अगर अपने पिता के नाम पर

[श्री निरंजन वर्मा]

या पुरखों के नाम पर कोई सम्पत्ति है तो उस सम्पत्ति का उपभोग करने का समय ग्रव इस वीसवीं भताब्दी में नहीं रहा है ग्रौर उनको इस चीज से वंचित किया जाना चाहिये।

श्रीमनू, यहां पर शायद बहुत से हमारे सम्मानित मित्र इतने मुक्तभोगी नहीं होगें जितने राजाओं के शिकार हम रहे हैं। हमारे जो चुनाव होते थे उसमें ग्वालियर की राजमाता को जिताने के लिए ग्रादरएीय जवाहर लाल नेहरू से लेकर श्रीमती इन्दिरा गांधो तक भी हमें हराने के लिए हमारी कांस्टीटयून्सी में जाती थीं ग्रीर राजाग्रों को सहायता देती थीं। उस समय हमारे साथ कोई नहीं था, केवल गरीव ग्रादमी रहते थे। (Interruptions) ग्रभी यह बहुत पुरानी बात नहीं है, केवल 10 वर्ष पहिले की बात है,लेकिन भगवान को कुपासे हम लोग वहां से जीत कर ग्राये। न जवाहर लाल नेहरू वहां से जीतकर ग्रासके ग्रीरन ही वहां के मूख्य मंत्री श्री तख्तमल जैन जिनको हराने का श्रेय हम लोगों ने प्राप्त किया था तथा ग्वालियर की राजमाता तक को हराया था। कहने का तात्पयं यह है कि अपगर यह ग्रालोचना की जाय कि ऐसे विरोधी सदस्य राजाग्रों के साथ थे, तो यह बात श्रीमान, गलत है।

भाप के बड़े-बड़े नेताओं ने राजाभों को संरक्षण दिया, उनको बचाया, उनको प्रिवी पर्स दिये, उनको विशेषाधिकार दिये थ्रौर उनको सतरंज का मुहरा बनाकर रखा। इमारे मादरणीय प्रधान मंत्री जी की हमें तब से याद है जब वे विदीशा में राजाभ्रों को बचाने के लिए जाती थीं श्रौर कोई चुनाव ऐसा नहीं होता था जब कि राजाभ्रों के ऊपर उनका बरदहस्त नहीं रहता था थ्रौर ग्यारह

वारह राजा इक्ट्रे मिलकर हमारा विरोध करते थे। भगवान की क्रुपा से हम जीवित बने रहे ग्रीर जो हमला करने वाले थे वे धराशाही हो गये। वे घराशाही हुए ग्रपने मित्रों द्वारा, हमारे द्वारा नहीं श्रीमन्, ऐसा कहा जाता है कि भस्मासूर को इस तरह का बरदान मिला हम्रा था कि जिस के ऊपर हाथ रखना था वह नष्ट हो जाता था। यह तो बिलकूल भस्मासूर सरीखी बात हो गई कि मित्रों द्वारा ये राजा नष्ट हो गये। और हम उनका संरक्षण नहीं कर सके । हम ग्राप से केवल इतनाही निवेदन करना चाहते हैं कि ग्रापने जो ये कायदेवनाये हैं वे जल्द-बाजी में बनाये हैं । हम उस कायदे में विक्वास करते है जिनमें सरदार पटेल ने उस समय के राजाओं को ग्रीर इन राजाओं को ग्रंपने साथ लिया था.ं उनका प्रेम प्राप्त कियाथा, परन्तु उनके अधिकार का हनन किया था और उसी तरह से बचे हए राजाओं के म्रधिकारों, उनके प्रिवी-पर्स, उनके विशेषा-धिकार. उनके मोटर का भत्ता, उनका पैट्रोल ग्रादि सब बन्द किये जा सकते हैं क्योंकि श्रीमन, एक तो समय बीत गया है ग्रौर बीसवीं शताब्दी में इन विशेषाधिकारों को बनाये रखने के पक्ष में बायद कोई भी ग्रादमी ढ़ंढने पर भी नहीं मिलेगा ।

तीसरी बात श्रीमन्, मैं यह कहना चाहता हूं कि ग्रगर सरकार थोड़ी बुद्धिमत्ता से काम लेती तो यह जो राजा महाराजाग्रों का इस समय मामला है वह ग्रासानी के साथ हल हो जाता क्योंकि इन राजा महा-राजाग्रों के पास ताज के अलावा ग्रीर कोई चीज बची नहीं है। ग्राज भी बहुत से राजा महाराजा ऐसे हैं जो पैसे की कमी के काररण भूखे मर रहे हैं। हमें यह मालूम है कि एक राजा हमारे पास ऐसे ग्राये थे जिनको 15 हजार रुपया वार्षिक मिलता था। श्रीमन.

उनके साथ में उनके पुराने कमंचारी भी है, महल में रहने वाले व्यक्ति हैं और उनमें से एक महिला रो रही थी और वह कहती थी कि हमारे पास गुजारे के लिए कुछ नहीं बचा है। यहां तक परिस्थिति आ गई है और इस तड़ ह की परिस्थिति को समफने के लिए अगर बुद्धिमता से काम लिया जाता तो इन परिस्थितियों पर काबू पाया जा सकता था।

श्रीमनुहम समफते हैं कि जो यह बिल ग्राया है उसका कोई भो विरोध नहीं करेगा। परिस्थितियां ऐसी हैं और इन परिस्थितियों को लाया जाना चाहिये। राजाग्रों का एक समय था ग्रीर ग्रब वह समय चला गया है। अगर राजा रहते भी हैं तो वे जापान, इंग्लैंड **ग्रोर** बेल्जियम की तरह रह सकते हैं, इससे ज्यादा वे नहीं रह सकते हैं। यह उन देशों को बात है जो परपरागत प्रजातंत्र रहे हैं, लेकिन हम कभी भी राजाओं के समर्थक नहीं रहे। हमने तो श्रीमन्, आप के सागने कुछ थोडे से तथ्य इस लिए रखे हैं ताकि यह सरकार चाहती तो उस को भी साथ लेकर चल सकती थी। ग्रगर किसी की सम्पत्ति को छीना जाय तो उसको बुरा भला कह कर नहीं छीना जाना चाहिए, हम इस में विश्वाम रखते हैं। हम गाँधी जी की उस परंपरा को मानने वाले हैं कि ग्रगर किसो की घन ग्रीर सम्पत्ति अपहरण करें तो उस से मीठे शब्दों में बात तो की ही जासकती है। इन शब्दों के साथ यह जो बिल श्राया है उसका हम किसी प्रकार से विरोध करने के लिए तैयार नहीं हैं ।

MR. CHAIRMAN : Shri Dahyabhai Patel.

SHRIMATI YASHODA REDDY (Andhra Pradesh) : Before you call him, may we know at what time the Minister is replying so that we can prepare ourselves for the division ?

MR. CHAIRMAN : I have a long list. I think the Minister should reply at about 12.30. You can arrange the length of speeches accordingly.

SHRI DWIJENDRA LAL SEN GUPTA (West Bengal) : Please call us also.

MR. CHAIRMAN : Please sit down.

SHRI DWIJENDRALAL SEN GUPTA : I am sitting down.

SHRI DAHYABHAI V. PATEL (Gujarat) : 1 am never verbose nor I intend to make any long speech.

MR. CHAIRMAN : It is not intended for you.

श्री सी० डी० पांडे (उत्तर प्रदेश): मिस्टर चेयरमैन, एक मिनट मुफे दीजिएगा।

SHRI DAHYABHAI V. PATEL; Moreover, on this question I do not need to make any long speech.

AN HON. MEMBER : Are you opposing the Bill ?

SHRI DAHYABHAI V. PATEL : I feel that I should oppose the Bill because I feel that the Go vernment of India is going back on an assurance that it has given and an undertaking that it has undertaken very solemnly. Government of India did this with open eyes and to repudiate it unilaterally is something which is not only repugnant, but I think immoral too. That is the reason why 1 wish to oppose it.

Sir, there have been occasions when many delicate matters have been resolved by understanding and by negotiations. If more than 500 Princes of this country could be persuaded to surrender their rights and their privileges and large amount of property which they were

# [Shri Dahyabhai V. Patel]

administering as despots, surely negotiations about their rights and a few proper-tits carried cm with a could have been little more tact, a little more persuasion, could have been and the object it was not achieved. achieved. Supposing Then the covenants and instruments of accession in each case provides that at every generation the amount that is paid as, what is called, privy purses decreases. And in a few years, the amount would have been practically reduced to nothing. And what are we paying ihem today ? We are paying them a pittance of something which is very much less than the huge losses that your public sector undertakings are incurring every year. So, this could have been set right by other means. We do not try to do what is right in the right way. Suppose the decision to abolish privy purses has to be taken because t e government feels very strongly about this. Suppose the government feels that times are changing and therefore the Piinces shoi: d fall in line with the changed circumstances. There are other ways of doing it. The manner in which this is sought to be done is not proper. The Princes should have been persuaded to join and to sacrifice, as they have done before. The Prime Minister, while moving the Bill. pointed out that one of the Pi inccs was actually fighting in the war. This only points out that they can be called upon to make sacrifices whenever necessary. It all depends on the approach and the manner in which you deal with the situation. After all just unilaterally abolishing the privy purse-., 1 do not think, is very right. 1 remember when the Kutch debate was taking place in this House, Hon. Minister Shri Cha\an was dealing with it. He then said : "We have mado a commitment which we must honour". When I asked him : "What about your promise and commitments to the Princes of India", he said that it was a different matter. One was commitment before the international world and what would be our reputation and name? This is an internal matter. This was what he

said. Sir, 1 am unable to understand this logic that we can be dishonest, that we can repudiate our commitments inside the country, but we have to keep our commitments and such things all right outside. Sir, 1 understand straightforward Iflngui and straightforward talk. 1 wish this had been done in this manner.

SHRI N. G. GORAY (Maharashtra) : Sir, may I point out to my friend that in spite of this agreement, we have taken Cl.adbet and we are going to take K; njaragode and all that

SHRI DAHYABHAI V. PATEL : I am \uy glad thai n his. The

army is doing its duty «v) me of the politicians hs 1 am very g!ad about that and I 1 ill continue to do its duty. They need to be con gratulated for that. But that does not mean that you can do things ii I will

never put my hand and give my assent to tiiis and I hope the hon. Members of this House would ponder o\er it for a few minutes and think whether it is right to do it and whether it is right to do it at this moment'.' Why should the Government have chosen this moment to do this at this time and in this manner ?

Sir, the Prime Minister is, not here. I suppose the Law Minister will reply. 1 do nut know bow the Law Mirfisier wilt reply, because, Sir, on the last Bill, J asked him pointedly thiee or four times the j question and l.e did not answer. You answer when it suits you end you don't answer when it does not suit you. That means you are right whether there is argument or whether there is justice or not. If that is tic attitude of the Government, what else can I say ?

MR. CHAIRMAN : Yes, Mr. Vithal Gadgil.

SHRI VITHAL GADGIL (Maha rashtra): Mr. CI, .J rise to support this Bill wholeheartedly.

Sir, at the outset. I must recall that it was in the New Delhi A ICC of July 1967 that younger men is my parly like Mr. Mohan Dharia insisted on the inclusion of the item in the 10-point Programme. Four years and one election later, their stand is vindicated. I am sure Sir, they have added

Sir, I am of the opinion that this Bill cannot be studied in isolation, because all three amendments together form one single whole. Sir, I am not one of those who, in order to prove their radicalism, will talk about confrontation between Parliament and the Supreme Court. Yet, I must say, I must concede, that it was the judgments of the Supreme Court which were responsible for these three amendments.

a foot-note to the history of our times.

# SHRIMATI YASHODA REDDY : Correct.

SHRI VITHAL GADGIL : Sir, in the Golak Nath case, after overruling their previous judgments, they practically froze the Constitution; by their judgment in the Bank Nationalisation case, again overruling a series of cases spread over twenty years, they negatived the Forth Amendment; and, in the Princes' case, they overruled their own decision, given one year earlier in the Dholpur Maharaja's case, and helped perpetuation of an order and an institution based on birth and inheritance. This is the salient fact that their own judgments have been overruled and new judgments given.

Sir, when I was a student of law, I was told that consistency and certainty are the hallmarks of judicial process. But. today, we do not know whether what the Supreme Court decides today will not be upset tomorrow. I am tempted to say what was said about the judgments of the Supreme Court of America that the "judgments of our Supreme Court are like a railway ticket, valid for this day and by this train only". Sir, in such a situation, when the courts change their veiws, can't the people change their views and their Constitution ? Sir, this Bill is again criticised by reference to two or three points which I would like to deal with. The first is this : What is the issue involved ? If I may say so, Sir, the issue in the first amendment was this : When the Golak Nath Case decision was given, the first man to react to it was my I late friend, Shri Nath Pai, who immediately brought forward a Bill to restore the severeignty of Parliament to itself and, if I may say so, Sir, the issue in the first amendment was whether Nath or Golak Nath; in the second amendment, the issue was, if I may say so, whether compensation for the few or emancipation of the many; and, Sir, in this Bill, if I may bbrrow the words of our Prime Minister, the issue is whether men or Maharajas?

#### AN HON. MEMBER : Quite right.

## 11 A.M.

SHRI VITHAL GADGIL: These are the issues which the House ought to deal with. Bills are criticized firstly by saying The have privileges. that others also Particularly, reference is made to the Ministers. I do not hold a brief for the Ministers. But one must not forget that whatever privileges they enjoy, they are referrable to some office;. they are limited for five years. And they are elected by the people. They represent the people. But there is no time-limit on the privileges enjoyed by these princes. They are not referrable to any public function that they perform. And whom do they represent ? They represent none except perhaps themselves.

#### i

Then, again, Sir, it is said that we are guilty of breach of promise. Mr. Chengalvaroyan has ably answered those criticisms. The Constitution, which embodies this promise—that very Constitution—gives a promise to millions of our people, which is embodied in the Preamble that "We, the people of India... give to ourselve\* this

[Shri VithalGadgil] Constitution . . ." to establish Equality of status. What is the equality of status here? Princes pay no customs <u>duty.no</u> water charges, no electricity, no income-tax. The lowest in the land can sue and prosecute the highest in the land. But if you want to take such action against the tiniest of princes, you must obtain the permission of the Central Government.

Sir, I feel so long as these privileges continue, you have to read some of the articles differently there is some kind of invisible clause. For example, in Article 14: "The State shall not deny to any person equality before the law . . . " (except princes). See Article 15 : "The State shall not discriminate against any citizen on grounds only of religion, race, caste, sex, place of birth or any of them". . . . (except in favour of princes). With these privileges, we have a kind of Animal Farm -a George Orwellian situat ion-all men are equal but some are more eq ual than the others. Sir, there is, therefore, perfect justification for bringing forward this Bill. As Mr. Chengalvaroyan has stated, under the international law, all treaties are subject to the doctrine-rebus sic stantibu. A number of illustrations can be given. For example, the treaty of Lussane was terminated on the basis of this doctrine The International Court, in various decisions-for example, Freezone of Upper Savoy-has recognized this doctrine. So, even on legal and technical grounds, my submission is that the Government is perfectly justified

Then, again, it is said—I referred to it earlier—that we are guilty of breach of promise. I said that the treaty must be studied in the context of the situation which obtained when treaty was entered into. Why were the treaties entered into ? I would like lo quote from the words of Sardar Vallabhbhai Patel. This is what he said :

"... some of the rulers did wish to exercise their technical right to declare independence and others to join the neighbouring Dominion. . . .Our failure" to honour these obligations ". . .would seriously prejudice the stabilisation of the new order."

Amendment) Bill, 1971

This was the reason given. The security of our land was threatened at that time. Sir, the ways of Providence are inscrutable. The irony of history is that these privileges are being abolished at a time when again the integrity of our motherland is threatened ! .... (*Interruptions*). What better case can you have of poetic justice ?

Therefore, I support this measure from all points of view.

Lastly, Sir, may I appeal to the the House in a particular way ? Last year the same Bill was brought. It was lost by a fraction of a vote. I appeal to all sections of the House to attone for that technical lapse by passing this Bill unanimously and unreservedly...

#### (Interruptions)

Lastly, Sir, permit me to strike a personal note. Sir, when this Constitution was framed, my father was a Member of this Parliament and of the Constituent Assembly. And it was his Ministry, the Ministry of Works, Mines and Power, that opposed the idea of market value. I am proud today, I became a Member of this House only seven months back. I consider it my privilege, my fortune that I am present in this House when the original intentions of the Constitutionmakers are being restored. In that sense, I have a feeling that I am fulfilling a filial obligation.

SHRI BHUPESH GUPTA : (West Bengal) : Like father, like son.

«ct ST\* TOT? (firfrc)i sit^,

[9 DEC. 1971]

ज़रिये बिना ताज के बादश। ह, बेमुल्क के नवाबों को समाप्त किया जा रहा है। अप्रभी हम जिस व्यवस्था को खत्म करने की बात कर रहे हैं, यह एक सामन्ती व्यवस्था है अप्रैर इस व्यवस्था को हिन्दुस्तान के अन्दर बहत पहिले ही खत्म हो जाना चाहिये था।

जब हिन्द्स्तान के अन्दर अंग्रेजों का मावागमन हुम्रा था तो उन्होंने इन देशी राजा महाराजाओं को इसलिए पाला पोशा म्रौर जिन्दा रखा ताकि ये राजा महाराजा उनके पाये के रूप में काम कर सकें और इसीलिए म्राजभी यह व्यवस्था हमारे देश के **म्रन्**दर इसीलिए ब**र**करार है। जब भारत की ग्राजादी की लडाई लडी जारही थी. देश के नौजवान जव खून की अन्तिम कतरा देश की ग्राजादी के लिए दे रहे थे, तब उस समय ये राजा महाराजा ग्रंग्रेजों के साथ कन्धे से कन्धा मिलाकर श्राजादी की लड़ाई को खन में डुबो रहे थे। उस समय कम्यू-निस्ट पार्टी हिन्दूस्तान की आजादी के लिए लड़ रही थी और हिन्दुस्तान की जनता का साथ दे रही थी।

SHRI NAWAL KISHORE (Uttar Pradesh): Something against . . .

श्री सूरज प्रसादः फिर से इतिहास को,

SHRI BHUPESH GUPTA : If the Treasury Benches are interested, they can chair him up.

(Interruption by Shri C. D. Pande)

MR- CHAIRMAN : Mr. C. D. Pande, please let him proceed. Mr. Suraj Prasad, Please go on.

SHRI BHUPESH GUPTA : Sir, Mr. C. D. Pande may not be a born prince but he is a contemplated prince.

श्री जगदीक प्रसाद माथुर (राजस्थान)ः

श्रीम**न्,** जो बात माननीय सदस्य कह रहे हैं वह गलत है ।

#### (Interruptions)

श्री सूरज प्रसादः ग्राप इन लोगों को रोकिये। जनसंघ का तो उस समय जन्म ही नहीं हुन्ना थ।। श्रापका जन्म तो लड़ाई के बाद हन्ना।

#### (Interruptions)

तो मैं कह रहा था कि जब म्राजादी की लड़ाई लड़ी जा रही थी तब पांडे जी टाटा ग्रोर बिरला का साथ दे रहे थे। जिस समय भारत को ग्राजादी मिली थी उस समय भारत की जनता की यह ग्रांकाक्षा थी कि ग्रांग्रेजों से राज्य की समाप्ति के साथ-साथ इन रागा महाराजाग्रों को भी समाप्त कर दिया जाय। लेकिन एक विचित्र घटना उस समय हुई मौर राजा महाराजाग्रों के साथ एक समभौता कर लिया गया ग्रौर उनको प्रिवी-पर्सं ग्रौर विशेषाधिकार दिये गये।

श्रीमन्, ग्राज जो काम किया जा रहा है उसको बहुत पहिले किया जाना था ग्रोर मैं प्रधान मंत्री जी के इस विचार से बिल्कुल सहमत हूँ कि दूसरे मुल्कों के ग्रन्दर इन राजा महाराजाग्रों को खत्म करने के लिए तो दूसरे तरीके ग्रब्तियार किये गये थे। परिचमी मुल्क इस बात के लिए सबूत है कि राजा महाराजाग्रों को खुले ग्राम जनता के बीच में उनका सिर उड़ा दिया गया, लेकिन हिन्दुस्तान के ग्रन्दर तो कानून के जरिये से उनका प्रिवी पसं समाप्त किया जा रहा है, उनके विशेषाधिकार समाप्त किये जा रहे हैं ग्रीर इसोलिए इस बात पर किसी को कोई ग्रापत्ति नहीं होनी चाहिये।

# [श्री सूरज प्रसाद]

यहां पर श्री डाह्याभाई पटेल वोल रहे थे ग्रीर उनका कहना था कि इस कानून के जरिये से हिन्दूस्तान के झन्दर राजा महाराजाग्रों के साथ जो बायदे हुए थे, जो करार हुए थे, जो कारनामे हुए थे, उनका उल्लंघन किया जा रहो है। मेरा कहना यह है कि वायदा, इकरारनामा, वह एयीमेंट ग्रीर वह कवीनेंट गलत था इस मायने में कि हिन्दुस्तान के संविधान में हिन्दुस्तान में सब कोई बराबर हैं। कानून के सामने सब कोई बराबर हैं। को फस्टं बलास सिटीजन ग्रीर कोई सेकिड क्लास सिटीजन नहीं है। उस समय जो एग्रीमेंट हुया था वह एग्रीमेंट इस मायने में गलत है कि ग्रभी बोलते हुए हमारे एक साथी ने कहा कि उस एग्रीमेंट में यह था, यह बात लिखी गई थी कि राजे महाराजाम्रों को प्रीवी पर्स दिया जायगा, लेकिन उस पर इन्कम टैक्स नहीं लगेगा, सारे देश में तिरंगा भंडा फहरायेगा लेकिन राजे महाराजाओं की छत पर उनका अपना भंडा फहरायेगा, हिन्दुस्तान की तमाम बेहिकिल्स पर सरकार का फ्लैंग लगेगा तो उनकी ग्रपनी कार पर उनका ग्रपना पलैंग लगेगा, हिन्दुस्तान में कोई भी खादमी जुम करेगा तो उसको तो कानून के मुताबिक सजा दी जासकती है, उस पर केस चलाया जा सकता है, लेकिन राजे महाराजे अगर किसी की बहु बेटी के साथ व्यभिचार भी करें, या किसी झौर तरहका जुमं करें तो उनपर केस करने के लिए केन्द्रीय हकूमत से परमी-शन लेनी पड़ेगी। हिन्दुस्तान में फस्ट श्रीर सेकिंड क्लास सिटीजन्स नहीं हो सकते हैं इसलिए इस तरह का एग्रीमेंट करके हिन्दुस्तान की जनता के साथ उचित नहीं किया गया इसलिए ही हम लोगों ने देखा कि ज्यों ही संविधान में ये बातें लिखी गयीं, मभी संविधान की स्याही सुखी भो नहीं

थी कि हिन्दुस्तान के अन्दर इसके खिलाफ क्रावात उठने लगी। कुछ लोग, उनके जैसे विचारों के लोग राजे महाराजाओं का साथ दे रहे थे, जैसे जनसंघ झौर स्वतंत्र पार्टी के लोग उनकी बोली में बोली बोली मिला कर उनके साथ आगे वड़ रहे थे, लेकिन हिन्दुस्तान की जनता उसके खिलाफ ग्रावाज उठाने लगी ग्रौर नतीजा यह हुग्रा कि एक गैर-सरकारी बिल यहां पास हम्रा ग्रीर वह सर्वसम्मति से पास हम्रा। तो ऐसी सूरत में ग्रगर कोई यह कहे कि यह बात इकरारनामे के खिलाफ है तो मैं समभताहें कि यह गलत है, यह इकरारनामा गलत है और इसीलिए हिन्दु-स्तान में यह 26वां सविधान संशोधन विधेयक लाया जा रहा है। हिन्दूस्तान के तमाम लोगों को कानून के सामने बराबर रखने का यह जो प्रबंध किया गया, मैं इस कास्वागत करताहुं। दूसरो तरफ कुछ लोग यह कहते हैं कि इससे क्या होने वाला है। प्रीवी पर्स में तो चार, पाच करोड़ रुपयाही राजा महाराजाओं को मिलता है । 20 वर्ष के दौरान में राजा महाराजामों को एक अरब रुपया हिन्दूस्तान में मिल चुका है। पांच करोड़ के हिसाब से 20 वर्ष में एक ग्रारब रुपया ही हुआ। हम इस एक ग्ररव रुपये से हिन्दुम्तान में कोई एक बड़ा कारखाना खोल सकते थे जिसमें 10,5 हजार लोगों को काम मिल सकता था, एक सौ करोड़ रुपयों से हम हिन्दूस्तान की कई नदियों में बांध बना सकने थे जिससे हिस्दू-तान की लाखों एकड़ जमीन की सिंचाई हो सकती थी। एक अरब रुपये से हिन्दूस्तत्न में तमाम ऐसी चीजें की जा सकती थीं जिनसे यहां की बेकारो मिट सकती थी। मैं उनसे पूछना चाहता हूं कि म्राज उनके चार, पांच करोड़ रुपये की कोई कीमत नहीं है क्या ? मगर रुपये की कीमत उनके सामने होती तो शायद वे इस तरह का प्रश्न

न उठाते। ग्रगर रुपये की कीमत उनको जानना है तो वे बिहार में चले जायं जहां ग्रभी हाल ही में बाढ़ ग्रायो थी ग्रौर जिसके कारएग वहां हजारों लोग वेघरबार हो गये हैं और ग्राज भी ग्रासमान के नीचे रह रहे हैं। उनके लिए छत का कोई इतजाम नहीं है। रुपये की कीमत समकनाहो तो बम्बई चले जाइये जहां ढाई लाख लोग ऐसे है कि जो जाड़े की रात में भी फुटपाथ पर रह कर ग्रपनी जीवका नियाह करते है। ग्रगर रुपये की कामत समझना है तो स्टेशनों पर चले जाइए जहां फेंका हुया अन्त जो नीचे परवरा पर गिरता है तो उस पर आदमा आर कुले एक साथ छोना मन्पटी करत हैं और अप्रापस मे लड़ते हैं। उनके सामन तो रुपये का कोई प्रश्न नहीं है बयाकि यह तो फूलाको सज पर पलन वाल लाग है जिन्हाने हमेशा ऐशो इशरत को जिन्दगी बसर का है। उन के लिए चार, पांच करोड़ को कोई कीमत नहीं है, लेकिन हिन्दुस्तान की जनता क लिए उस की बड़ी कामत है। 55 कराड़ रुपये का जब इवेस्टमेंट होता है ता उसकी इतनी ग्रामदनो होती है। इसलिये इस तरह के प्रश्न को कोई कीमत हिन्दुस्तान के अन्दर नहीं है। कुछ लोग कहेंगे कि यह काम बिल्कुल अनैतिक है, इस तरह का काम नहीं करना चाहियेथा। मैं उन लोगों से पूछना चाहता हूं कि उस समय वे बहां थे जबकि हिन्दुस्तान के इन राजा महाराजाओं ने जनता की गाढ़ी कमाई का अपन खजाना में रखा, जनता की गाढ़ी कमाई क पैस उनके खजानों में जाते थे ग्रोर वे मनमाने तौर पर उसको अपने ऐशो श्राराम पर खचं करते थे। उस समय इन्होने यह क्यों नहीं उनको शिक्षा दी कि ग्रापको यह काम नहीं करना चाहिये था, यह अनैतिक काम है, यह काम बिल्कुल गलत था। मगर उन्होंने यह काम किया । उस समय ये लोग क्या कर रहे थे, उस समय क्या भाड़ कोंक रहे थे. उस समय क्यासो रहे थे, लेकिन आज जब इस तरह की बातें हिन्दुस्तान के अन्दर होती हैं तो मुक्ते दुख होता है।

श्रीके० सी० पंडा (उड़ीसा)ः उनमें सेएक ऐसाहै जो कि फ्रांट पर लड़ रहा है।

थों सूरज प्रसाद : हम एक व्यक्ति की बात नहीं बोल रहे है, हम तो व्यवस्था की बात बोल रहे है, एक व्यक्ति की बात ठीक है वह बवाई के हात्र हैं लेकिन हिन्दूस्तान के जो पांच सौ राजा महाराजा हैं वे क्या बधाई के पात्र हैं जो कि ग्राज भी जनता को जूट रहे हैं। तो मैं यह पूछना चाहता हूँ कि इस बिल के पास हो जाने के बाद भी क्या उनकी तमाम जायदाद समाप्त हो जायगी। क्या यह बात सही नहीं है कि बहुत से राजा महाराजा ऐसे हैं जिनके शहरों के अन्दर बड़े-बड़े मकान बने हुये हैं और उनसे उनको हजारों रुपया किराया ग्राता है, उनके पास हजारों बीधा जुमीन है जिसको वह जोत सकते हैं और उससे कमाई कर सकते हैं, उनके पास ग्रभों भी खाने हैं जिनसे कि वह आमदनो कमाते हैं, तो इस बिल के पास हो जाने के बाद भी उनके ऊपर क्या पहाड़ टूट पड़ेगा। ऐसा मैं नहीं समभता। इसलिये मेरा कहना है कि नैति-कतांका प्रश्न या किसी तरह का आरथिक प्रश्न उठा कर इस प्रश्न को उलभानामें बिल्कुल गलत समभता हूँ और मैं समभता है कि यह समाप्त हो जाना चाहिये।

अन्त में मैं एक बात मापसे कहना चाहूंगा। एक श्रौर है कि फौसी देने का प्रश्न ही नहीं है, अगर फांसी का प्रश्न होता तो दूसरी बात करते। फौसी देने का प्रश्न

# [श्री सूरज प्रसाद]

ही नहीं है, ग्राभी तो इतना ही किया जा रहाहै कि प्रिवी पर्संसमाप्त की जा रही है ग्रीर आपको इतना ही बर्दाप्त नहीं होताहै।

श्रीमन्, अन्त में मैं यह कहना चाहता हं कि इस बिल के अन्दर में मुझाविजा देने के सम्बन्ध में कोई खास प्रावधान नहीं है, कोई प्रावधान नहीं है । क्या किया जायगा मालम नहीं है । इसके लिए दरवाजा सर-कार ने खुला रखा है। कितना देगी यह कोई नहीं जानता । मैंने सुना है कि सरकार ने कोई बातचीत की है जिसके मुताबिक जो जितना ही बडा राजा होगा उसको उतना ही कम मिलेगा और जितना ही छोटा होगा उसको उतना ही ज्यादा मिलेगा, इस तरह के मल्टीपिल के क्राधार पर मुग्राविजे की रकम तय की जायगीं। मैं समफता हं कि यह बात बिल्कूल गलत है । मुग्राविजा किस बात के लिए। ग्रभी हमने पच्चीसवें संविधान संशोधन को पास किया है, इस संविधान संशोधन के मुताबिक मुग्राविजा देने का कोई प्रश्न नहीं उठेगा। सरकार की नीयत की जांच होने वाली है, सरकार की नीयत की ग्रग्नि परीक्षा होगी कि राजा महा-राजामों को मुझाविजा देने के सम्बन्ध में वह क्या रुख ग्रस्तियार करती है । श्रौर मुग्राविजा किस बात के लिए ! ग्रत्याचार के लिए, जुल्म के लिए, देश के साथ गद्दारी के लिए। ये राजा महाराजा कैसे बने हैं ! हिन्द्स्तान के ग्रन्दर जब सिख लड़ रहे थे तो ये राजा महाराजा अग्रेजों का साथ दे रहेथे, जब जाट लड रहे थे तो यह स्रंग्रेजों का साथ दे रहे थे, जब राजपूत लड़ रहे थे तो ये राजा महाराजा म्रंग्रेजों का साथ दे रहे थे। तो मुग्राविजा किस बात के लिए ! क्या देश के साथ गद्दारी के लिए मुग्राविजा देना है। इसलिए मेरा ख्याल है कि मुग्राविजा देने की

कोई बात ही नहीं हो सकती है। तो मेरा कहना है कि यह छब्वीसवां संशोधन पास हो ग्रौर मैं ग्रजं करना चाहता हूं कि राजा महाराजाग्रों के पास काफी घन दौलत है ग्रौर लक्ष्मी है ग्रौर इस धन-दौलत ग्रौर लक्ष्मी के बल पर वे ग्रपनी जीविकोपाजंन कर सकते हैं इसलिए इनको एक पैसा भी मुग्रा-विजा देने का प्रग्न उठाना नहीं चाहिए। इन शब्दों के साथ मैं इस बिल का स्वागत करता हं।

SHRI N. G. GORAY : Sir, I would like to point out that having passed the Twenty-Fifth Amending Bill yesterday this Bill is only a sequel to what we have done yesterday. It is a consequential legislation. The Prime Minister in her speech very appropriately pointed out that we are just now in the midst of war, a crisis, and she further pointed out that when we are fighting on the western front and on the eastern front, the bullets of the enemy do not distinguish between a poor man and a rich man, a prince or a pauper. Sir, I would like to go a little further and point out that after all, what is the reason that we are engaged in this war. It is because there are certain values involved in this war and those values were yesterday defined as democracy, socialism and secularism. Had not the Bangla Desh leaders subscribed to these values I do not think that we would have asked our armies to fight for them simply because they had risen in revolt against Islamabad. It is because they are fighting for certain values and because those values are such that we share them with them that we are staking even onr fortune and we are fighting side by side with them. Therefore, Sir, when we are considering this Bill, I would like to emphasize this fact that this is a part of the whole scheme of progress to equitarian society that we want to establish in this country, Sir, yesterday I did not get a chance to speak. There were so many people who referred to Fundamental Rights and to Directive Principles. I take this opportunity to point out that perhaps

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it is our Constitution alone in all the Constitutions of the world which in its preamble has used the words 'social justice' as one of the aims. It is not only equality, liberty, fraternity but also social justice. What does this social justice mean ? Social justice means that there will be an equitarian society and I am one of those who hold that if our Constitution is correctly interpreted, it is not necessary again and again to say that we want to establish a democratic socialist society in India. The whole concept is embedded in the Constitution in the preamble, in the Fundamental Rights, in the Directive Principles. And I am really glad that today we are fulfilling one of the obligations that have been put on us by the Directive Principles. Sir, I am one of those who hold that the Directive Principles and the Fundamental Rights must be rend together. The Directive Principles really are the sustenance of the Fundamental Rights. 7f the Fundamental Rights are to be divorced from the Directive Principles, the Fundamental Rights will become like paper flowers without any roots in the soil of this country. So when this particular amendment is being moved and this House is asked to accept it I have no doubt in my mind that it is only in pursuance of the very vital & very sincere commitments that we have made to the Indian nation, to the Indian people. Sir, many times it is being pointed out that there was a contract with the Princes. On this point on the last occasion also I had spoken and at that time I had the opportunity to state that if you really go into the history you will find that the Princely Order was created by the British with an ulterior motive and they had made no bones about it. Many historians have stated that this Order was created by the British as a bulwark against the rising tide of nationalism. When today nationalism has become triumphant and when from nationalism we ar? moving towards fuller democracy, socialism and an equalitarian sociV ty, is it right, does it stand to reason to say that the Princely Order should not be touched ? My friend, Mr. Dahyabhai Patel refened to the contract that we had with

I the Princes and said that we must not go back on our word. I have great respect for Mr. Dahyabhai Patel but I would like to say, if we had a contract with the Princes, had we not a contract with the people of India. What is the contract ? And this contract with the people of India has been stressed again and again and again by all the parties including his own party, and the contract is garibi hatao. It is not the slogan only of the ruling party. May be that they used these words, but I think that this particular slogan belongs to all the parties. It is anational slogan, and if we cannot do away with poverty, let us at least do away with inequality. When we can move towards that . . .

श्री महावीर त्यागी (उतर प्रदेश): गरीवों को बांट देंगे।

श्री एन० जी० गोरेः गरीबों को बांट §Jr | This is not something to be distributed. I thought that my friend Tyagi had a maturer idea of distribution. It is not that we take something away from the princes and give five rupees to each Member of Parliament, or somebody waiting outside. This is not the idea. The idea is that something which has become patently an anachronism, something that needs to be removed, is being removed, and therefore I would like to say that nobody should really oppose this Bill. I am glad to find that the representative of the Jana Sangh has said that they are supporting this Bill. This is a sign of the times, there is a compulsion and people are feeling that compulsion. I would remind this House of a very meaningful saying in Sanskrit. The saying is :

# Vihi'.e karini kirn ankushe vivadaha

It means when you have sold the elephant and the price has been agreed upon, why do you fight over or haggle over the prod, over the ankush ? After all, you have sold the elephant by the Bill yesterday. I would like to ask my friends sitting here who are perhaps thinking of opposing this

[Shri N. G. Gorayl

Bill that, after all, when this House has passed yesterday the Twenty-fifth Constitution (Amendment) Bill, what is the use of talking about this here. I really was of the opinion that this Bill was not at all necessary when you have passed the other Bill, because that is all-inclusive, and you could have done away with all the princely privileges and other things by simply saying that there was a nexus between what we are going to do and the Directive Principles and therefore we are doing away with all these privileges.

SHRI AKBAR ALI KHAN (Andhra Pradesh) : The Supreme Court would again have challenged it in that case.

SHRT N. G. GORAY : Therefore T would say there should be no debate on this at all. If is something which is conse-il and it follows from what we did yesterday. If you want to be logical, there is no other way except passing this Bill wholeheartedly. But there is one thine fhi < I would like to stress. Yesterday also. <sup>c</sup>r. when we passed the Twenty-fifth Constitution (Amendment) Bill, there were people who asked : what about the other Fundamental Rights ? Therefore, some of the amendments were moved. And today also my friend Rajnarain ji is going to move an amendment which says that it is all right that you are abolishing the princely order, but you have not said anything about compensation. Whether yon call it compensation or whether you call it amount, as somebody said it was a legal term full of meaning, I would like to ask what is it in your mind. Will the Prime Minister or the Law Minister who is going to look after this Bill kindly get up and tell us how you are going to compensate the princes ? Is there any idea of compensating them ? Is the compensation going to be a very substantial amount ?

SHRI MAHAVIR TYAGI : Compensation will go against the spirit of the Bill.

SHRI N.G. GORAY: If you do that, then I would say that this will rebel against

the spirit of the Bill that we passed yesterdny, and it goes against the spirit of the assurance that you have given to the people. People do not want this compensation. I was surprised that my friend. Mr. .Tain, showed such solicitude for the princes. He said that we must consider their case. Sir, when we know that there are lakhs of unemployed people and when we admit that it is not possible to give them employment. that it is not possible to give them any sustenance at all. is it at all necessary to point out in this House that the case of the princes also should be considered <sup>9</sup> Sir. I am not against giving some rehabilitation allowance to some of those who really have nothing. Let these things be examined, but there aro Princes who have so much property that if you want to compensate some Princes, give them sustenance, you ran 'ake away from those who have got more thon enough and give sustenance to those who have nothing Let there not be any burden on the exchequer at all. Therefore. I would sav that the Law Minister or the Prime Minister should be good enough either to explain wh^t their idea of compensation is or they should accen' the amendment which is likely to be moved. Thank you.

Amendment) Bill, 1971

SHRI AKBAR ALI KHAN : Mr. Chairman, Sir, I commend (he Bill for the acceptance of t' e House. As has reen said by the hon. Prime Minister, this motion has been fully supported and very ably supported by my hon. fr'ends, Mr. Jain, Mr. Goray and Mr. Chengalvaroyan. I do not think there is much to be said on that score. Why I requested that, the floor be given to me is this. Notwithstanding what my friend, Mr. Goray, has said. I feel there are dependants and particularly employees in a large number who have been depending on the privy purses, the budget of the Nizam was called for and it was found that 95 per cent was spent on employees and other thinks. I want the Government not only to take those relatives who are dependants but also others who are in their employ.

DR. BHAI MAHAVIR (Delhi): Just one clarification. If 95 per cent of it is for the employees, how does Nawab Saheb support the abolition of the privy purse at all?

SHRI AKBAR ALI KHAN : In principle I support it. After the declaration that we are all equal, I do not want, that all these things which are absolutely outdated should continue in principle. At the same time, for those people who are dependant on them and in view of the large unemployment, there should be some provision for them. Otherwise, there will be further unemployment.

श्वी निरंजन वर्मा: मैं यह प्रायंना कर रहा हूं कि प्रिवी पर्स की बात तो ठीक है लेकिन खचंये पानदान जो होता है उसका क्या होगा।

श्री ग्रकवर ग्रली खानः मेवाकोरी ग्रीर खचंये पानदान खत्म हुए जमाना हो गया।

You are living in the old days.

SHRI A. P. CHATTERJEE (West Bengal) : What is the amount of your privy purse ?

SHRI AKBAR ALI KHAN : I know that when my friend, Mr. Chatterjee, has nothing substantial, he indugles in frivolities. Government abolishing their privileges is perfectly right. Government abolishing the privy purses in the existing circumstances is perfectly legitimate. There are changed circumstances, bui I want that some thought should be given not only to the relatives and dependants, but also to the other employees wl o are in such a large number. After the abolition of privy purses, they will all be unemployed. This is a matter to which the Government should give some consideration. One word more. It has been rightly said that the Ruler of my State under the grip of a coterK' of *Ittahadul Musalmins* did not behave as he should have. I may tell you that people of all communities had suffered. It was only a coterie which j kept him captive more or less and he j was under their guidance. When you talk ! of that, please do not forget the millions | who did not support the attitude that he <sup>1</sup> took. With these words, I hope the I Government will give consideration

Amendment) Bill, 1971

I Government will give consideration to

what I have said.

SHRI NIREN GHOSH (West Bengal) : Sir, naturally at this time the debate is not raising that much dust and straw as we did last time...

First of all, I would say that the Prime Minister referred to Bangla Desh in her speech. I would only like to recall the words of Mr. Tajuddin Ahmed in this connection. He has asserted the right of self determination of East Bengal. That is the premise upon which that is being done. And of course, democracy is also involved. And we do not know how the Chinese Government could forget this essential component part of the situation, not only the atrocities committed: and an oppressed nation has the inherent right to selfdetermination, to national freedom. That being so, they exercised their right, and it is the duty of all democrats, of all communities of all socialist governments to support it unconditionally. We cannot understand the attitude of the Chinese Government in this connection.

Sir, this measure is a long-delayed measure. In fact, what should have been done by the people in 1947 is partially being sought to he done now, because at that time the Tndian people were fighting for freedom and certainly they wanted to abolish the princes, they wanted the elimination of all imperialist interests, their capital, their banking and everything, and they wanted also to abolish the zamindari and give land to the tillers

#### [Shri Niren Ghosh]

freely and without any compensation being paid to the land-owners. Nothing was done. The people were prepared. There was the naval mutiny, and there were rebellions in the various military barracks. But everything was made to come down, and all the purpose that our freedom struggle was to have served, that remained, and we are carrying on with that legacy and fifty crores of our people are making penance for the sins that we committed at that time.

Now, I would say that the Prime Minister said that it should change non-vio'ently and peacefully. I personally find it a little bit difficult to agree with heron this point. Here are crying contradictions. The Anti-Monopoly Act is there, but the monopolies grow; the zamindari was abolished but the concentration of land remains and the landlords grow. Untouchability is abolished but untoucha-bility remains. And I do not know if, even after the abolition of the Princely Order, the princes will go because even now, in the Telephone directory, it is written "Sir Biren Mukherjee". 'Sir' has been aholished but the telephone directory says "Sir Biren Mukherjee".

AN HON. MEMBER : It is a mistake.

SHRI NIREN GHOSH : That is the thing, and it is continuing.

Now, Sir, all this deadwood and deadweight be abolished completely and all their properties also be taken over. That is what a democratic revolution is meant for. This is simply abblition of the privy purses and privileges. If democracy is to gain roots in the soil of India firmly, then not only should the Princely Order be abolished but their property also should be taken over. It is dead-wood, blocking the path of progress and democracy. As monopolies are rotting, as landlords are rotting, similarly they will also be rotting. If all these were abolished and swept clean at one stroke India today would have been a different India; it would have been a mighty democratic State almost equal to China in the comity of nations

As everybody knows, our House had a role to play. We passed a non-official Resolution in this House. We brought the House to the fore, rather I should say that we compelled the Government in a sense to bring forward this measure. There was no other go. Now they say that it should be done in a non-violent and peaceful way. I think this Government has no right to use those words because the people in my State ate suffering at the hands of this Government for murders that are taking place there. Are these non-violent murders Are these lootings, arson, killings ? and murders of my people that is being done is being done in a nonviolent way? I do not know. It is for this Government to clarify. Anyway, every step that contributes towards the forward march rightly our Party would unhesitatingly support. In that sense we extend our support to this measure. But we still maintain that even this step would not make them meek. Even with their properties and privileges abolished, with their obscurantist ideals they will continue to block the path of progress and democracy. Therefore, we are not statisfied with what the Bill contemplates. In fact, all their properties should have been expropriated because it is the blood money of the Indian peoples that has been transformed into the properties of Princes. That money should have come to the people; it should not remain with them.

Lastly, Sir, this Bill is silent on the question of compensation. Whatever the name, as transitional arrangement something will be given. What is that something ? Therefore, the Government has kept the option clear, open. That is wrong. This House was definitely of opinion that not a single naya paisa should be given to them.

SHRI M. N. KAUL (Nominated) Option is kept open.

SHRI NIREN GHOSH : Not a single paisa should be given to them in any form because that would betray the trust of the people. That would betray the spirit of the Resolutions that we passed in this House. The attitude of the Government would be judged by the attitude it takes on this very question. While the Government are trying to seat these Princes over the 55 crores of people, our crores and crores remain unemployed and starving. And it is their blood money that is now the Princes' property. On this question you will be tested. If you take a correct, ruthless attitude. then that would be a step forward, that would be setting a precedent. On the question of abolition of landlordism, abolishing the Purses and making the peasantry what is should, the peasant proprietors and owners of their own land, you will be tested. It may be that only small sums are involved. If you give them any compensation, the sums involved may not be very great. But the question of attitude is very important in this matter and this Government will be judged by the steps they take in this regard. So, I would request Mr. Gokhale to make it clear to the House why they are silent on this point and what the Government wants to do in future. Or, they should accept the amendment that we have placed before the House. I have placed an amendment. Mr. Rajnarain has also placed an amendment. These two amendments are almost the same. So, I think the sincerity of the Government would be tested on this very question, not on the question of this Bill which was a foregone conclusion after the House passed Resolution almost two years back. So, with these words, 1 would request Government not to indulge in the platitudinous words and side-track the issue by talking of peaceful change, nonviolence and all that, but come straight to the brass tacks and give a clear inkling of their mind to the House and to the country at

◆SHRI S. SIVAPRAKASAM (Tamil Nadu): Mr. Chairman, I would like to say ◆Original speech in Tamil.

large.

privileges of the Princes.

Amendment) Bill, 1971

Today's world is in pursuit of knowledge and seeks to remove illitracy. This world which once upon a time was ruled by Kings is now ruled by the people. In the civilised countries also monarch ies have been abolished and the Democracy is prospering there.

Our country is a democratic country. In this country, I think it is shameful to find Princes existing like dolls. What are these rulers doing ? In a society where the people work hard, what is the use of these Princes ? In our country they do nothing. They merely lead a life of laziness and luxury without doing any work. Is it fair on the part of the princes to live like this without doing any work when crores of people are earning their bread through hard work.

Twenty-five years have passed since we attained independence and set up rule by the people. Even now, the princes do not try to live by their own hard work. They still want to lead a lazy and luxurious life.

"Shri Bharathidasan was the greatest revolutionary poet in Tamil Nadu in the Twentieth Century. While speaking on the princes, he has stated like this :

"Paehairatham Parimari Intha Nattai Saliyatha Varuvayum Udaiyathaga Thanthadevar ?

Avarellam Inthaneram Eliyaga Muyalaga Irukkinrargal ;

Emantha Kalathil Etrankondone Puliveshani Podugindran.

Pothumakkalku Pullalavu Madhippenam Tharugindrana ':"

As stated above, these rulers ruled in the past. Today even when they have lost all their rights, they do not wish to

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[Shri S. Sivaprakasam] abandon their life of luxury and easygoing. As this is a blot on a democratic country, Government had brought forward a Bill last year in this House to and the privy purses and privileges of the Princes. That Bill was defeated in this House. It is not known whether the defeat was due to the reason that the importance and necessity of that Bill could not be understood or for any other reason. We all know that that Bill was defeated only in this House and it had received wide support in the Lok Sabha. During the last elections, this issue was accorded much importance. In Tamil Nadu, the D.M.K. Party swept the polls as also the Congress Party of Shrimati Indira Gandhi did in the other States. Therefore, as a result of this Bill, I am confident that the Privy purses of the Princes which are a blot on our country will be abolished.

The revolutionary poet Bharathidasan has stated the following about the Princes:

"Vaaliya En Nannodu Ponnadaaga.

Vaaliya Naiperummakkal Urimaiyarrir the Velliyapoi Mannidaiye Vinveelthikolli Vellvathupol Thanithalum Kodiya Aaatshi"!

In memory of such a great poet, the people of Tamil Nadu had confidently expected that the Government will issue a postal stamp this year. But the decision of the Government had greatly disappointed them and distressed the whole of Tamil Nadu. I request that the Government should change this decision in the matter and at least in the next year a postal stamp in memory of the revolutionary poet shold be issued.

At the time of the elections many promises were given. I request the Government to fulfil those promises expeditiously. Lack of means, poverty and unemployment the problems faced by okr people throughout our country. The Government should make all efforts to solve these problems immediately. I request the Government to see to it that in our country poverty and other hardship do not exist. This country should be a Paradise on earth where all are treated j equal.

To conclude, I would like to quote a great song from the revolutionary poet which reflects the above ideal :

"Ellarkum Desam; Ellarkum Udaimaiyalam.

Ellarkum Ella Urimaigalum Aaagu-gave.

Ellarkum Kalvi Suhadaiam Vaain-thiruga !

Ellarkum Nail Ithayam Porinthiruga .

Vallaikum Mattrulla Selvakkum Nathudaimai J

Vaaikkarisi Ennum Manappanmai Po-Oliga!

Villarkum Nalla Nuthal Mathai Ellaikum

Viduthalaiyam Ernay Manimurasam Aaarpeeray!"

1 have quoted this song from Bharathidosan because it reflects the basic culture of Tamil Nadu.

With these observations, I wish to state that I wholeheartedly support the Constitution (Twenty-sixth Amendment) Bill, 1971.

Thank you.

श्री झीलभद्र याजी (बिहार) : माननीथ चेयरमैन महोदय, मैं इस विवेयक की सहर्ष ताईद करता हूँ। बहुत दुख की बात है कि इस सदन में यह विवेयक दो बार झाया झौर झाज फिर तीसरी बार झा रहा है। जो हमारी ज्ञासक कांग्रेस पार्टी है उसने 1955 में जब ग्रावाडी में समाजवादी व्यवस्था कायम करने की घोषएाा की ग्रीर हमारी संसद् के दोनों सदनों ने 1954 में जब समाज बादी व्यवस्था को कायम करने की एक स्वर से घोषएाा की (Interruption) सुनने की कोशिश करो । जानते नहीं हो...

भी राजनारायए। (उत्तर प्रदेश) : मैं उनको कहना चाहता हूँ कि सोझलिस्टिक पैटनं माफ सोसायटी कायम करने की उस वक्त बात थी।

भी सभापतिः मैं चाहता हूँ कि दो, तीन माननीय सदस्य और बोल लें।

भी झोलभड़ याजी: राज नारायण जी, बाल की खाल मत खींचों। बैठों।

तो इस देश के लिये यह म्रादर्श हो गया है, ग्रकीदा हो गया है श्रीर चाहे वह कोई भी राजनैतिक पार्टी हो उसके लिए यह लाजमी है कि जो समाज में विषमता है मौर जो राजा महाराजाओं को प्रिवी पर्स मिलता धाया उनको जो विशेषाधिकार था उसको सतम कर देना चाहिए। लेकिन 1955 ई॰ के बाद एक युग ग्राया, जैसे कि एक युग व लि-यग ग्राता है, 12 वयं के बाद एक यूग आता है जबकि हमारी पार्टी ने, हमारी सरकार ने, इंतजारी की । फिर 1967 के जून महीने में हमारी आल इन्डिया कांग्रेस पार्टी ने प्रस्ताव पास किया झीर सरकार से बहा कि राजा महाराजाओं का जो प्रिवी पसं है और जो विशेषाधिकार है उनका खारमा होना चाहिए। लेकिन 1967 ई० के बाद जब सर्व-प्रथम हमारे सदन में, राज्य सभा में, 1969 **ई० में श्री वांक** बिहारी दास का प्रस्ताव <mark>म्राया, जब हमने 1</mark>9 दिसम्बर 1969 को यह प्रस्ताव लिया श्रीर वह प्रस्ताव सर्व

सम्मति से पास हुआ, किसी ने उसका विरोध नहीं किया और प्राय: सर्व सम्मति मे राज्य सभा में यह प्रस्ताव पास हम्रा, तो इस मामले में हमारी राज्य सभा ने नेतत्व किया और सरकार से गुजारिश की गयी कि बह जल्दी से जल्दी विधेयक ला कर के राजा महाराजाओं का जो प्रिवी पसं है ग्रीर जो विशेषाधिकार है उनको खत्म कर दिया जाय । लेकिन हमारी सरकार तब भो इंतजार ही करती रही। फिर 1970 में संसर् के दोनों सदनों से यह चीज वहमत से पास हई झौर जब यह चीज पास कर दी तब भी वह नहीं किया जा सका एक टेकनिकल ग्राउंड के ऊपर ट थई मेजारिटी बोटिंग में हई, थम्पिंग मेजा-रिटी से पास हुन्रा तब भी यह नहीं हो सका। तो भ्राज राज्य सभा के लिये. मान-नीय चेयरमैन महोदय, प्रायश्चित करने का दिन है। हम प्रायश्चित करें कि जो हमने थम्पिंग मेजारिटी से, सर्व सम्मति से पास किया उसको फिर करना पड़ रहा है लेकिन फिर भी माज राजनारायण जी ममेंडमेंट देते हैं, यह शोभा की बात नहीं है।

श्री सभापति : ग्राप थोड़े में कह दें, यह सब बीच में क्यों लाते हैं।

श्री झीसभद्र थाजी: जरूरी है यह। यह शोभाकी बात नहीं थी। जिस तरह से इंगने ज़मीदारी का खत्म किया था उसी तरह में इसको खत्म करना चाहिए था। ग्रीर बिना मुग्राविजा के खत्म करना चाहिये था:

ध्रव हम।रे युख लोग सरदार पटेल जी का प्रौर गांधी जी का नाम लेते हैं। मान-नीय चेयरमैन पहोदय, जब चोरी छौर इकैती चोर करने हैं तो वह पटले ईक्ष्वर का नाम लेते हैं कि हमको कामयाबी मिल जाय

[श्री शीलभद्र याजी]

उसी तरह से ये राजा महाराजा के एजेंट जब बूरा काम भी करेंगे तो भी सरदार पटेल और गांधी जी की दहाई देंगे, जब भी होगा तो गांधी जी का नाम लेंगे ग्रौर लौह-पुरुष कानाम जरूर लेंगे और कहेंगे कि यह एग्रीमेंट हुया है। एग्रीमेंट तो 56 करोड़ जनता के साथ हम्रा है। एग्रीमेंट तो उनके साथ भी हमा है। सरदार पटेल ने ग्रीर नेहरूजी ने कहा कि राजा महाराजाओं को रखने वाला ब्रिटिश साम्राज्यवाद जा रहा है, चला गया है तो यह भी व्यवस्था जायगी, इंकलाब होगा, क्रान्ति होगी और ग्रभी तो हम महल दे रहे हैं, राजप्रमुख बना रहे हैं, प्रिबी पर्स दे रहे हैं, विशेषाधिकार भी दे रहे हैं, नहीं तो जनता उठेगी श्रीर यह सारा भी चला जायगा श्रीर इसलिये राजा महाराजाओं ने इस बात को मान लिया लेकिन उसके बाद जो परिस्थिति हुई श्रौर जैसा कि मैंने सवंप्रथम कहा कि देश का यह ग्रकीदा हो गया है, सिद्धांत हो गया है ग्रीर शासक कांग्रेस पार्टी ने ग्रीर दोनों सदनों ने समाजवादी व्यवस्था लाने के लिये निक्चय कर लिया है और इसलिये जो राजा महाराजाओं की तरफ से यहां कहते हैं, उनकी वकालत करते हैं, उनको याद रखना चाहिये कि यह स्थिति है स्रोर उनको 56 करोड जनता का भी देखना चाहिये कि हम उनके साथ क्या करने वाले हैं।

ह्यये का सवाल उठाया गया कि सिर्फ साढ़े चार करोड़ रुपया लगता है। साढ़े चार या पांच करोड़ रुपये का सवाल नही है। ग्रभी हमारे श्री ग्रकबर ग्रली खान साहब ने कहा कि उनके जो मुलाजिम हैं और जो लोग है उनका क्या होगा। जिसका जिक बह कर रहे थे वह निजाम हैं। वह संसार में सबसे धनी ग्रादमी हैं, पचास हजार एकड़ जमीन जिसके पास है, सिकन्दराबाद और हैदराबाद में जहां भी जाइये उनकी मार्केटस हैं, उन्हों के नाम से सारा मार्केट बगैरह है, तो मुलाजिम लोग कोशिश करके उसमें से ही बांटकर ले लें ग्रौर जो मुलाजिम लोग हैं वह सरकार को कहें कि उनमें से ही वितरए करे, लेकिन मेरा कहना है कि चाहे कोई छोटा हो या वड़ा हो सब एक वराबर हैं, जब 56 करोड़ लोग जो हैं, जो जनता है, वह इम्पलाय-मेंट के लिये इम्पलायमेंट एक्सचेंजेज में ग्रपना नाम लिखाती है तो वह भी नाम लिखायें।

ये जितने 600 के करीब राजे महा-12 Noon राजे थे, ब्रिटिश साम्राज्य के ग्रंग थे। अंग्रेजों ने 602 भागों में हिन्द्स्तान को बांट दिया था लेकिन फिर भी होशियारी के साथ उनको ठीक किया गया। अब उनके लिए किसी तरह का ग्रलाउन्स या किसी तरह का मुग्रावजा हो, कम्पेन्सेशन हो, इस विधेयक में इसकी व्नवस्था नहीं है तो सरकार के लिये यह लाजमी है कि भीतर-भीतर कुछ बात करके ग्रीर वाहर से कुछ बात करके इस तरह की व्यवस्था नहीं लाए कि उनको कुछ मिल सके । यह हमारी सरकार से गुजारिश है ग्रौर यदि इस तरह की व्यवस्था होगी तभी हम समता लासकोंगे। राजे महा-राजाओं के नाम पर स्वतंत्र पार्टी का एक वर्दी फादर का लड़का ग्रनवर्दी होकर, राजे महाराजाओं की दुहाई दे तो माननीय चेयरमैन साहब, मैं याद दिलाऊंगा कि पटना की एक लान मीटिंग में सरदार पटेल ने कहा था कि सरकार ग्रीर किसान के बीच में जमीदार का बच्चा कहां से चला ग्राया।

श्री सभापति : अब आप उस पर बहस मत कीजिए ।

श्री कीलभद्र याजी ः उन्होंने कहा है इसलिए उसकी भी चर्चाकर देता हूं। इस-लिए उनको सरदार पटेल ऐसे बादमी का नाम लेना, यह कोभा की बात नहीं है क्यौर

मैं तो सरकार से गुजारिश करूंगा कि विधे-यक तो पास होना ही है ग्र**ौर** ग्रभी स्वतंत्र पार्टी के जो लोग प्रायश्चित करने के लिए तैयार नहीं हैं वे हाउस से चले जाएं। यह हमारी हाउस से गुजारिश है क्योंकि पहले इस हाउस ने, राज्य सभाने इसी प्रकार के प्रस्ताव को सर्वसम्मति से पास किया था ग्रौर ग्राजभी इसको सर्वसम्मति से पास होना चाहिए, तब हमारा प्रायक्ष्वित पूरा होगा। जन संघ को बड़ी सुबुद्धि आई, बड़ी खुशी की बात है, ग्रीर जिस तरह से राज्य सभाने एक बार नेतृत्व दिया था लोक सभा को, लेकिन बीच में हम मुकर गये थे, ऐसा हमारा चरित्र हनन हो गया, एम०पी० कभी एक तरफ वोट करते हैं कल दूसरी तरफ वोट करते हैं। इसलिए यह सवंसम्मति मे पास होना चाहिए ग्रौर जो ग्रपनी इज्जत बचाना चाहते हैं, राजे महाराजाग्रों के साथ जिनकी दोस्ती है, सांठ-गांठ है, वे कृपया सदन का परित्याग कर दें। इन शब्दों के साथ मैं इस विघेयक की ताईद करता हूं ग्रौर सरकार से डिमान्ड करता हूं कि एक चिट्ठी कौड़ी भी भूग्रावजा, कम्पेन्सेशन या ट्रांजिटरी अलाउन्स ग्रीर भीन जाने क्या क्या ग्रलाउन्स उनको मिलने की बात चलती है, इस तरह की ग्रागे कोई व्यवस्था नहीं होनी चा**हिए** । जय हिन्द ।

श्री पीताम्बर दास (उत्तर प्रदेश) : श्रीमन्, में एक निवेदन करना चाहता हूँ। मैंने याजी जी की स्पीच के बीच में टोका नहीं क्योंकि वह मुफे अच्छा नहीं लगा, लेकिन ग्रव मैं यह व्यवस्था का प्रश्न उठाना चाहता हूँ कि अगर मानो कोई सदस्य राज्य सभा के ग्रंदर सवंसम्मति से किसी बिल को पास होने न देने के लिए यहां बैठा रहना चाहे, तो क्या किसी दूसरे सदस्य को यह कहने का ग्रधिकार है कि वह सदन छोड़ कर चला जाए? मैं यह इमलिए पूछना चाहता हूं कि नहीं तो कल यह परिएाम होगा कि ये लोग कहेंगे कि ग्रगर हमारे साथ तुम्हारा एक-मत नहीं होता तो देश छोड़कर चले ज।इए। हम कहां चले जाएंगे उस समय?

श्री शीलभद्र याजी : इसलिए मैंने कहा था क्योंकि हमने एक बार इसको सर्वसम्मति से वोट किया था।

श्री पीताम्बर दास : मैं सदन में बैठा रह सकता हूँ, सरकारी पक्ष के विरोध में वोट कर सकता हूं, एब्सटेन भी कर सकता हूँ। लेकिन किसी को श्रधिकार नहीं है कि यह कहे कि सदन छोड़ कर चले जाएं। मैं बीच ग्राफ प्रिवलेज का सवाल उठाना चाहता हूं क्योंकि यहां बैठने का मेरा ग्रधि-कार है। उसको रोकने की कोशिश जो कोई सदस्य करेगा— ही विल बी गिल्टी ग्राफ बीच ग्राफ प्रिवलेज। (Interruptions)

SHRI LOKANATH MISRA (Orissa) : Sir, I am going to excuse and I am prepared to go to the extent of excusing a lunatic. But, Sir, how can a lunatic sit in the House ?

MR. CHAIRMAN : Please do not say this.

SHRI LOKANATH MISRA : Can he have the cheek to say that since we voted against this Bill we should go out? Who has got the cheek to say that ? ... (*Interruptions*)

श्री पीताम्बर दास : ग्रौर ग्रगर याजी साहब को ग्रोब्लाइज करने का सवाल है, तो हम सदा के लिए सदन छोड़ कर चले जाएंगे।

SHRI LOKANATH MISRA : He must be thrown out ...(Interruptions). He must be thrown out of the House.

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MR. CHAIRMAN : Let us go on.

श्वी राजनारायएाः श्रीमन्, मैं ग्रापके ढारा पीताम्बर दास जी से ग्रौर लोकनाथ मिश्र जी से निवेदन करूंगा कि एक ल्युनेटिक जब है तो उसके बाद · · ·

श्री सभापति : ऐसे ग्रल्फाज इस्तेमाल नहीं कीजिए ।

श्री पीताम्बर दास : यात्री साहव सदन को छोड़ने की बात उस समय कह रहे हैं जब कन्ट्री के सामने एमरजेन्सी है। देग्रर इज ग्र लिमिट।

श्वी कील भड़ याजीः यह मैं इसलिए कह रहा हूं कि पहले धापने पास किया था · · ·

श्री लोकनाथ मिश्र : हम 50 मत्तंवा ग्रपोख करेंगे । ईडियट है ।

SHRI CHAIRMAN : Let us hear Mr. Sen Gupta.

SHRI DWIJENDRALAL SEN GUPTA: Sir, 1 stand to support the Bill. The Bill gives a direction, and that is im-poitant. The money that will be saved is of little consequence. So long from the Congress Government there was no such direction. But because of certain very important constitutional amendments and legislative actions, the Congress has given a new dimension or a new momentum

Now, I am here just to support this Bill on that ground.

Mr. Gadgil has tried to formulate certain issues involved in it. I would like to ask my friends who are passing it to consider only one issue. What was the moral behind the privy purses? Was there any moral sanction behind it? If there was no moral sanction, the law becomes mfructuous. Keeping in view the chapters on Fundamental Rights and Directive Principles, was there any nexus with this privy purse? I submit that if there was no nexus and if the privy purse becomes something subsidiary or secondary—the Directive Principles are of utmost importance—then the privy purse has no ground.

Mr. Chairman, Sir, you are an eminent jurist. You arts an eminent lawyer. I may also submit before you on this account that the whole thing was a fraud on the Constitution; the whole thing was a fraud on the people. Mr. Chairman, Sir, did we pay any privy purse or compensation to the Britishers when they left India? No. Of course we paid them by way of the partition of India, which is going to be annulled today. I remember today Dr. Rammanohar Lohia who started agitation in every native State, and it was the consciousness of the people who. but for this compromising thing, would have snatched democratic rights of the people.

Without doing anything in return for 20 .years they enjoyed these purses. Let them forego them now. Mr. Chairman, Sir, there was the Nizam of Hyderabad. What happened there ? There was the people's revolt. There was police action. Similar thing would have happened if the other States would not have joined India. So, as for ourselves we have no scruple. We don't here stand on a guilty conscience. But we stand on strong moral ground that what we did then was wrong and what we are going to do now is right.

Mr. Chairman, Sir. 1 in this connection also tell you that the question of repudiation has been taken up. What we are ^oing to repudiate is something which might have been true at that time, which is untrue today, unrealistic today, unpatriotic today. I also request the treasury benches today to repudiate all our commitments with U.S.A. We hive to contest with them. If they continue their unfriendly attitude, cannot we repudiate that ? We can repudiate that. There are various precedents of such repudiation also. That is why I say, let them gather courage.

Now, Sir, on the question of privy purses, Mr. Sivaprakasam has said "Let us do penance". Yes. I was one who could not appear on the 5th September, 1970 to vote for the Bill. I asked this House also to hold an inquiry why on the 4th September there was no evening flight from Calcutta to Delhi. The flight was cancelled. Why was it cancelled ? On the 5th September I was to reach here at 8 in the morning; the plane was to leave at 6 a.m. Who is going to answer that ? Who is going to do penance for that ? I had my ticket for the 4th September but the flight was cancelled. In fact I had my ticket and I was to be here at 8 in the morning. That flight reached here at 730 p.m. On that occasion Acharya Kripalani observed that it was an act of God. True, the ways of God are very very difficult to understand. God Decrees something great. God wants something great. That is why today we have the Constitution 24th Amendment, Constitution 25th Amendment and Constitution 26th Amendment Bills. If the pi ivy purses Bill was passed at that time, probably this thin? would not have happened.

Sir, before I sit down I may tell you one thing more. Mr. Akbar Ali Khan and Mr. Goray suggested that some sort of relief to those who are poor among the princes may be given. Let me oppose that idea. All I want to say, before I sit down, is one instance.

There was the Raja of Saiaikella who used to get Rs. 87,000. One of the sons of the Raja is Bhupendra Narayan Singh Deo. Another son is the Deputy Chief Minister of Orissa. They are five brothers. Bhupendra Narayan Singh Deo was not in the good books of the eldest son of the Raja and that is why he, his wife and his two sons have been denied even a room in the palace. Even a room in the palace has been denied to them. Their belongings were thrown out. Bhupendra Narayan Singh Deo wanted the mediation of Mr. R. N. Singh Deo, the Deputy Chief Minister of Orissa who was at that time the Chief Minister. He was a very powerful man but he could not go against the wishes of his father and his eldest brother to have a reconciliation.

So, if this money is meant for one man, they deserve no sympathy. In mjst of the fu.iiilies we find that the second brother, the third brother, the fourth brother get nothing. So, my submission before you and before this House is, if this compensation is given only one individual may be benefited. If the other family members —sons of the same father—stand in the street, they can also stand in the street along with the others.

SHRI HAMID ALI SCHAMNAD (Kerala) : Sir, I support the Constitution (Twenty-sixth Amendment) Bill as it has been passed in Lok Sabha. This Bill seeks to delete article 291 and article 362 which deal with the privy purses and also the rights and privileges of rulers. Again article 363A has been inserted by which the Rulers cease to be the Rulers of the Indian States. Privy purse is abolished and all liabilities and obligations in respect of privy purse are extinguished. Sir, this is a landmark in the history of our Constitution, in the history of India. We all know, why the Government has been necessitated to bring forward this Bill. It was only about 15 or 16 months back, an enactment was brought forward by the Government which was passed in the Lok Sabha, but when it came to the Rajya Sabha, unfortunately for a fraction of a vote, it was defeated in-this House. Government with good spirit brought an Ordinance by which they abolished privy purse, but the princes at that time did not take the action of the government in good spirit. Entire nation from Kashmir to Kerala welcomed the action of the government in bringing forward this Ordinance, they cherished this, but what our Princes did was that they challenged the government. Not only they challenged the

# [Shri Hamid Ali SchamnadJ

government, but they challenged the times in which they are living. They did not know which side the wind blew. They rushed to the court, got a stay order and subsequently obtained decree in their favour. Personally, I feel that this action of Princes was a blessing in disguise for the ruling Congress. That led the way to the dissolution of the Lok Sabha, to the midterm elections and finally to the massive support for the ruling Congress. Clamouring throats and starving bellies of the people'of this country gave a free hand.to Shrimati Indira-Gandhi 'to go ahead with {he-progressivelegislation. She 'has now brought forward the constitutional amendments. The Constitution (Twentyfourth) Amendment has been watched here whereby Parliament has become supreme legislating body of the country. Of course, everybody knows, in any country ultimately sovereignty lies with the people and ultimately we will have to go to the people. So the people in the country wanted the government to bring forward progressive legislations whereby everybody could live in this country as one without any difference.

Now, at least I appeal to the Princes to adjust themselves to the changed circumstances. 1 appeal to them to forget the glory of the past, to forget whatever they enjoyed in the past and try to live as free citizens of this great nation. The Prince in a palace or a chaprasi in a palace has got only one vote in this country and if this is so, how can we distinguish a man with a man ? This is the reason why the government has brought forward this legislation and that is why we are supporting this enactment wholeheartedly.

Shrimati Indira Gandhi has shown to the world that thiough parliamentary democracy alone we will be able to achieve the goal of socialism.

MR. CHAIRMAN : All right. Thank you.

SHRI HAMID ALI SCHAMNAD: I would make one more appeal to the government with regard to compensation. I do not say compensation should be given. I want, Sir, at the same time allowances should be given not to the Princes but to the dependents of the Princes. There may be army of dependents, army of servants in the palace. There will be army of people who are dependent on them. Let them not be thrown on the street as beggars, that is what I want.

 $\ensuremath{\mathsf{MR}}\xspace$  . CHAIRMAN . Thank you vtry much.

SHRI AKBAR ALI KHAN : Shri Rajnarain is very anxious to perform his duties. You kindly make him the Vice-Chairman.

MR. CHAIRMAN : Shri Nawal Kishore. I want to call the Law Minister at 12-30. You are the last speaker and try to finish.

श्री नवल किशोर : सभापति महोदय, मैं इस बिल का हार्दिक समर्थन करता हं ग्रीर अपना पूरा-पूरा समर्थन देता हं। श्रीमन्, हम संविधान के जरिए यूंभी इस बात के लिए वचनबद्ध हैं कि हम अपने देश के ग्रंदर एक समाजवादी समाज की रचना करेंगे जिसमें किसी प्रकार की ऊंच-नीच, जाति वर्म श्रीर सेक्स के ग्राधार पर, नहीं होगी। मैं इस बात को मानता हूं कि ऐसे समाज की रचना इस समय तक नहीं हो सकी है मगर यह भी सही है कि उस समाज को बनाने की तरफ कई कदम उठाए गए हैं। हमारे देश में जमींदारी प्रथा खत्म की गई, बड़ी-बड़ी जमींदारी खत्म की गई, ताल्लुकेदारी खत्म की गई ग्रौर जो बड़े-बड़े उद्योगपति झौर पूंजीपति थे उनके हाथ में जो ग्राथिक जक्ति थी उसको काफी कम किया गया झौर झाहिस्ता-झाहिस्ता उसको ग्रौर कम किया जारहा है।

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मुक्ते खुशी है माज प्यूडल ग्राइंर, सामंतशाहीं, के ये जो ग्राखिरी ग्रवशेष हैं, ये भी ग्राज समाप्त किए जा रहे हैं। श्रीमन्, यह जो ग्राज सरकार ने किया है यह सिफं इम्पलीमेन्टेशन है, इन्फोसंमेन्ट है उन दस-पौइन्ट प्रोग्राम का, जो कि ग्रन्डिवाइडेंड कांग्रेस का था ग्रोर जव कांग्रेस में फूट पैदा हुई उसके बाद जो 2 हुकड़े हुए, उन दोनों हुकड़ों ने भी उसी दस-पौइन्ट प्रोग्राम को माना। तो ग्राज उसका इन्फोसं-मेन्ट किया जा रहा है। मैं इसका स्वागत करता है।

मुफ्ने इस बात की भी खुशी है कि चौबीस व पच्चीस कांस्टीटयूशनल प्रमेन्डमेन्ट के बाद यह 26वां कांस्टीट्यूशनल ग्रमेन्ड-मेन्ट था गया। इसके बाद सरवार को ग्रव कोई बहाना न मिल सकेगा कि कोई कांस्टीट्यूशनल प्राविजन ऐसा था जो हमारी समाजवादी व्यवस्था को कायम करने में बाधक था। मैं समभता हूँ, यह भी बहाना ग्रपनी जगह पर ग्राज खत्म हो जाता है। ग्रब भी ग्रगर समाजवाद न आये तो यह सरकार की बमजोरी ही मानी जायेगी।

कुछ सदस्यों ने कहा कि राजे महा-राजाग्रों को बधाई ग्रीर श्रद्धांजलि दी जाए। लेकिन मैं चाहते हुए भी उनको बधाई देने के लिए तैयार नहीं हूँ, क्योंकि श्रीमन, मैं 500 साल की हिस्ट्रं। में जाना नहीं चाहता हूँ, मैं सिर्फ 100 साल की बान कहता हूं, कि 1857 में जब हिन्दुस्तान को पहली ग्राज़ादी की लड़ाई हुई थी उस समय यह राजे महाराजे वही थे जिन्होंने ग्रंग्रेजों का साथ दिया ग्रीर जिनको ग्रंग्रेजों ने बाद में कायम रखा ग्रीर सिर्फ उन्हीं लोगों को कायम रखना जिन्होंने हिन्दुस्तान के साथ विश्वासघात किया था। मगर इतनी बात सही है कि हिन्दुस्तान की ग्राजादी के बाद 1947 में जो इण्डियन इन्डिपेन्डेन्स ऐकट प।स हुआ ब्रिटिश पालियामेन्ट में उसके अंतर्गत अगर ये राजे महाराजे चाहते तो काफी हिन्दूस्तान के झन्दर बगाबत झौर गड़बईा पैदाकर सकते थे और कुछ ने ऐसी कोशिश भी की लेकिन यह कावलियत थो, स्टेट्समैनशिप थी, सरदार पटेल की कि उन्होंने खूबसूरती के साथ ये जो 567 फोड़े थे हिन्दुस्तान की बाडी पोलिटिक में, इसका आपरेशन किया और बड़े ढंग से आपरेशन किया जिसमें ज्यादा ददं भी नहीं हुन्ना और तकलीफ भी नहीं हुई। मगर उस ग्रापरेशन के बाद भी उनके कुछ निशान, कुछ स्कास, बाकी रह गए और मुझे खुशी है कि प्रधान मंत्री श्रीमती इन्दिरा गांधी ने आज उसकी प्लास्टिक सजरी कर दी, ताकि वे निशान भी खत्म हो जाएं, ताकि आरंगे आने बाली जेनरेजन को महसूस भी नहीं हो कि कभी हिन्दूस्तान के ग्रंदर इस तरह की सामंतमाही जैसी चीज भी थी। यब यह सिर्फ एक हिस्ट्री को चीज रह गई है जिसको विद्यार्थी पढ़ा करेंगे। श्रीमन, उन राजे महाराजाम्रों का जिन्होंने सरदार पटेल के हिन्दूस्तान के इन्टिग्रेशन के प्रयास में साथ दिया, उनको में जरूर बधाई का पात्र मानता हूँ ग्रौर में समफता हं कि हिस्ट्री भी उनको बधाई देगी ।

यहां पर यह भी कहा गया कि नेगोणिये-सन्स से यह यात होती तो ग्रच्छा होता। मैं यह बात मानता हूँ मगर साथ ही यह भी जानता हूँ कि सरकार ने काफी नेगोशियेशन्स किए, कोशिशें की मगर कामयाबी नहीं हुई। किसी की भी गलती रही हो, राजाग्रों को राइटिंग ग्रान् द वाल को पढ़ लेना चाहिए था और उनको उस समय जो टर्म मिल रहे थे उनको मान लेना चाहिए था। हम समफते हैं उनको जो एक मौका दिया गया उसे वे चूक गए।

# [श्री नवल किशोर]

श्रीमन, इस बात में मुफे कोई गलत-फहमी नहीं है कि इस विधेयक के पास करने के वाद हिन्दूम्तान में समाजवाद आएगा। इस सम्बन्ध में पब्लिक मेक्टर की वात भी कही गई। उनमें जो नकसान हो रहे हैं उनका हवाला दिया गया। मैं खुद भी इस बात को मानता है कि पब्लिक सेक्टर के अंदर नुकसान नहीं होना चाहिए, वह एक तकलीफ जी बात है, मगर पहिलक सेक्टर के नुकसान में ग्रीर इस विधेयक से कोई वास्ता नहीं है क्योंकि मैं जानता है, साढे 4 करोड रु० बचाने में कोई ममाजवाद नहीं ग्राएगा। मगर यह एक सिद्धांत ग्रौर नीति की बात है झौर एक कदम उठा है समाज-वादी व्यवस्था को तरफ झौर मैं समभुत हं उमका समर्थन होना चाहिए। इससे विषमता में कमी जरूर मायेगी। श्रीमन्, दो बातें कह कर मैं खत्म कर दूंगा। श्रीमन, समाजवाद ग्राये न ग्राये लेकिन इंडिविज्यल इन इक्वेलिटी ग्रीर डिसपैरिटीज जो है वह अपनी जगह पर कायम न रह सकेगी । पैदायशी ऊंचनीच की भावना जाती रहेगी।

एक बात एग्रीमेंट के सम्बन्ध में कहना चाहता है। मुभे एक बात इस सम्बन्ध में याद है कि जब 1949 में सरदार पटेन स्वास्थ्य लाभ के लिए देहरादन ग्राये हए थे तो मैं रामपुर स्टेट के सम्बन्ध में उनमें बानचीत करने के लिए बहां गया था। मैंने सरदार पटेल जी में कहा कि ग्राप लाखों करोड़ों रुपया राजा महा-राजाओं को प्रिवी पर्स के रूप में दे रहे हैं. यह बान मेरी समभू में नहीं साती है। सरदार पटेल मूहफट आटमा थे, उन्होने जवाव दिया कि तुम यह न्यों समभन्ने हो कि गवनमेंट झाफ इहिया तुम्हारी झक्ल मे चलती है। वह जवाब मेरे पसद नही आया था । बाद में, उन्होंने कहा कि हैदराबाद के

मापरेशन में, पुलिस ऐक्शन में, सरकार को कितनी कठिनाई का सामना करना पड़ा था ग्रौर कितना खर्चा करना पडा था। मैं इस समय इस डिटेल में नहीं जाना चा रता है। ग्राखिर में सरदार पटेल ने जो बात मुफ मे कही वह मुफे ग्राज तक याद है कि हैदराबाद के ग्रापरेशन में करोड़ों रुपये खर्च हो गये, अगर हर जगह यही करना पड़ता तब किनना खर्च होता ग्रौर कितना रक्त बहता सो हमने राजा महाराजाओं को उनकी ही कीमत पर खरीद लिया है जो कि उनको मान्य है, तो यह एक बच्छा सौदा है या बुरा सौदा है, पर मैं हमेशा बैठा नहीं रहंगा। फिरे उन्होंने कहा कि यह वायदे मैंने किये हैं और मैं उनको अंत तक निभाहेंगा, तुम लोगों को कभी उत्तपर पहुंचने का अगर मौका मिले तो उस समय अपनी बुद्धि और ग्रपने विवेक से जो तुम ठीक समफो वैसा करना । इसलिए मेरा कहना है कि सरदार पटेल ने राजा महाराजाओं के साथ जो एग्रोमेंट किया है, वह हमेशा हमेशा के लिए वादा नहीं है ग्रौर न वह हमारे लिए बाध्यकर ही हो सकता है।

श्रीमन, मैं एक दो मुफाव कहकर खत्म कर दूंगा। मेरी मंत्री महोदय से यह दरख्वास्त है कि जो राजा महाराजा हैं उनमें से छोटे भी हैं। तो मैं यह चाहता हूँ कि जिनका प्रिवी पसं 20 हजार रुपया सालाना से कम है उनके लिए खासतौर पर घ्यान दिया जाए ताकि वे यतीम न हो जाय। साथ ही साथ इन प्रिंसेज के साथ जो कमंचारी काम करते थे, नौकर काम करते थे, वे तो इस बिल के पास हो जाने के बाद खत्म हो जायेंगे, इसलिए उनके रिहैबिलिटेशन के लिए कोई कायंवाही की जानी चाहिये।

ग्राखिरी में एक सेन्टेंस कहकर खत्म करता हूँ। मैं यह निवेदन करना चाहता

हूँ कि काक्स्मीर के महाराजा डा० कर्एा सिंह जी ने इसका समर्थन करके ग्रपने चुजुर्गा के लिए जो प्रायक्ष्चित किया है ग्रौर उन्होंने जो करम उठाये हैं. उसके लिये वे प्रशंसा योग्य है क्योंकि उन्होंने इस तरह का कदम उठाकर हिन्दुस्तान के साधारएा व्यक्ति की सरह जीवन व्यतीत करने का फैसला किया है। इसलिए मैं यह उम्मीद करता हूँ कि जो दूसरे राजा महाराजा हैं वे उनका ग्रनुकरएा करेंगे ग्रौर देश हुँकी बढ़ौतरी में, समृदि में उसकी प्रगति के पथ पर अन्नसर करने में जपना पूरा-पूरा सहयोग देंगे। इन शब्दों के साथ मै पुनः इसका समर्थन करते हुए ग्रपना भाषणा समाप्त करता हूँ।

THE MINISTER OF LAW AND JUSTICE/विवि ग्रौर न्याय मंत्री (SHRI H. R. GOKHALE): Mr. Chairman, Sir, in view of the near unanimity in this House on this measure I do not think that a long reply is necessary. Sir, I and elaborate agree with my friend, Mr. Goray, that in a sense this Bill is a sequel to the Bill which this House passed yesterday, the Constitution (Twenty-fifth Amendment) Bill. It is a very happy coincidence that within 24 hours of the passing of that Bill this I louse is called upon to consider and pass a Bill which undoubtedly gives effect to the Directive Principles contained in article 39(b) and (c) which were intended be provided for in article 31C of the Constitution. The basis underlying the political as well as the moral implications of this measure has been ably put by Members of this House, both on this side and on the other side and I may particularly refer to the able speeches oi' Mr. Goray, Mr. Chengalvaroyan and my young friend, Mr. Vithal Gadgil. They have dealt with all aspects of the matter and I do not consider it necessary to repeat, particularly as I said in the beginning, when there is near unanimity in this House so far as this measure is concerned. I say near unanimity because in spite Of the fact that a large number of

Members have participated in the debate I heard only a single and lone voice, that of my friend, Mr. Dahyabhai Patel, striking a different note. Therefore it might save us time if only refer to the few observations which he made in the course of his speech.

Mr. Dahvabhai Patel said it would have if this had been done by been better understanding and negotiation. Sir, everyone knows that th\*re had been long and protracted negotiations at one stage with the Princes. Therefore we did negotiate; but, Sir if we negotiate, what can we do if they do understand? The wholo question is not this: negotiations were carried on but understanding is a matter which depends on ihe understanding of the other party also. It is as a result of their failure to understand that the present situation has arisen about which T would like to remind the hon. Members of this House. Now the situation has changed. Do we not know that in the last elections we went to the polls asking for a specific mandate on this issue? And wonder whether there was any other issue which was more prominently placed before the people than this issue that we will abolish the privy purses or other privileges of the rulers. And is there any doubt about the mandate that the people gave ? The mandate is so unequivocal, is so clear, is so much leaving things beyond doubt that there is no question that what we are really doing today is that we are really fulfilling and carrying out ovr duty in obeying the mandate of the people. This measure has a history. It has not been very long. It is all fresh in our memory. A Bill had been brought before the two Houses on an earlier occasion, and but for a fraction of a vote this Bill could have become law even at that that time. That was a technical reason why that Bill did not through. But the fact still remains go that the entire people of this country and a huge majority of both the Houses were in favour of the Bill even at that time. Now we have got the added strength of the voluminous and large support, the undoubted support; which the

I Shri H. R. GokhaleJ people have given us, the mandate that the people have given us and, therefore, what we are really doing today is that we are really implementing the promise which we made to the people.

Some reference was made to the public sector undertakings. Along with my friend Mr. Nawal Kishore, I am also nol able to understand what has that to do with the question of the abolition of the privy purses. Maybe some undertakings are making losses; some others are makings profits. Perhaps it was intended to be pointed out that if you are making losses to such an extent in the public sector undertakings, why not incur the loss in the payment of four or five crores of rupees as privy purses? Maybe thi Member did not say so, but I belies could be the only relevancy, if at all, to the reference made to the public sector undertakings.

SHRI NAWAL KISHORE : I am sorry Mr. Gokhale has misunderstood me. 1 just said what he is saying.

SHRI H. R. GOKHALE: This is what I said also. I am also saying what you were saying.

MR. CHAIRMAN : He is simply saying what you said.

SHRI H: R. GOKHALE : Actually I said that I agree with Mr. Nawal Kishore that there is no relevancy in that reference.

SHRI AWADHI-SHWAR PRASAD SINHA: Mr. Nawal Kishore need not understand the answer.

SHRI H. R. GOKHALE : It is not a question of five or four crores of rupees. It is a question where certain values are involved. Thesr sallies cannot be measured in icnis of money in learms of rupees am as pies. The question is what value do we attach to a principle. And if we attach value to a principle', which has been always dominant "before our eyes, which has been a dominant principle underlying the Constitution, the value of social justice, equality before the law, the value which we attach to the necessity of the establishment of an egalitarian society, a society of equality in this country, then these values, in other words as some hon. Members suggested, cannot be measured in terms of money. It is the importance which we attach to these values which is really the backbone of Ibis measure.

Then. Sir, it was sa'd that Parliament should not do it Unilaterally. In other words, the millions of people in this country whome we represent should go to negotiate with and to seel men

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of a very small or a handful o f people who not been able to see and realise the signs of the times. Any measure which this House passes can never be described as unilateral because it has always the sanction of the people and it is on behalf of the people that we speak.

Then it has been said that the measure is without any reference to, or is silent with regard to compensation. It is silent with regard to compensation, but hon. Members will see that the silent' is JO loud and vocal in a Bill dealing with a matter like this. If compensation was intended to be paid, could it ever have been that the law would not provide for compensation because, I take it that the Government cannot paycompc without statutory authority. Therefore, the fact...

SHRI BHUPESH GUPTA : But the transition allowance should not also be paid. Nothing should be paid.

SHRI H. R. GOKHALE : I am talking of compensation. I am al preseni chalk. With regard 10 cheese, we will c <mc to that afterwards. What I am submitting is that there is no reference in this Bill for compensation, because the law dees not authorise payment of any compensation. What further assv is required? Therefore, the very fact that

it is silent about compensation means that the underlying basis of this legislation is that compensation is not to be paid. No further explanation is required. Sir, on j both the sides of the House different views have been expressed, one view going to this extent that nothing even in the nature of an allowance or rehabilitation allowance also should be paid.

My friend, Mr. Goray, agreed that something should be paid, but it should be in the nature of a rehabilitation allowance. There has been difference of views on this so far as this House is concerned and there were different views in the other House also. In view of the fact that this is a matter in which people feel differently, the matter requires consideration and all that I can assure the House is that the matter is under consideration especially from the point of view of the smaller Princes. Now most of the other points have been dealt with and I do not think that I should take the time of the House any more

SHRI BHUPESH GUPTA: I do not understand it but what is meant by smaller Princes?

SHRIH. R. GOKHALE: I am sure my friend, Mr. Gupta, knows the difference between big and small. With these words, I commend the Bill for the acceptance of this House.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The H.'use divi!.-1.

MR. CHAIRMAN : Ayes— 172; Noes-9. AYES-172 Abdul

Samad, Shri A. K. A. Ahmad, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Anandam, Shri M. Anandan, Shri T. V. Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla

Appan, Shri G. A. Arora, Shri Arjun Bachchan, Dr. H. R. Baharul Islam, Shri Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M. V.

Bhagwat Dyal, Shri

Bhatt, Shri Nand Kishore

Bobdey, Shri S. B.

Brar, Sardar Narindar Singh

Chandra Shekhar, Shri

Chatterjee, Shri A. P.

Chattopadhyaya, Dr. Debiprasad

Chaudhary, Shri Ganeshi Lal

Chaudhari, Shri N. P.

Chengalvaroyan, Shri T.

Choudhury. Shri Suhrid Mullick

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Das, Shr Balram Das, Shri Bipinpal Dass, Shri Mahabir Deasi, Shri Suresh J. Deshmukh, Shri T. G. Dikshit, Shri Umashankar Doojjar, Shri R. S. Dutt, Dr, Vidya Prakash Gadgil, Shri Vitha! Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N. G. Goswami, Shri Sriman Prafulla Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Gurupadaswamy, Shri M. S. Hasan, Prof. Saiyid Nurul Hathi, Shri Jaisukhlal Hussain, Shri Syed Iyer, Shri N. Ramakrishna Jain, Shri A. P. Jain, Shri Dharam Chand Joshi, Shri Umashanker Kalyan Shri Kamalanathan, Chand, Shri M. Kau], Shri M.N. Kemparaj, Shri B. T. Kesri, Shri Sitaram

Khaitan, Shri R. P. Khan, Shri Akbar Ali Khan, Prof. Rasheeduddin Khobragade, Shri B. D. Kollur, Shri M. L. Koya, Shri B. V. Abdulla Krishan Kant, Shri Krishnan, Shri N. K. Kulkarni, Shri A. G Kulkarni, Shri B. T. Kumaran, Shri S. Kurup, Shri G. Sankara Madani, Shri M. Asad Mahida, U. N. Mallikarjunudu, Shri K. P. Mandal, Shri B. N. Mangladevi Talwar, Dr. (Mrs.) Mani, Shri A. D. Maragathum Chandrasekhar, Shrimati Mathew Kurian, Dr. K, Mehta, Shri Om Menon, Shri Balachandru Menon, Shri K. P. Subramania Mirdha, Shri Ram Niwas Mishra, Shri L. N. Mitra, Shri P. C. Mohammad, Chaudhary A. Mohamod Usman, Shri Mohideen, Shri S. A. Khaj

Mukherjee, Shri Pranab Kumar Murahari, Shri Godey Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nair, Shri G. Gopinathan Nandini Satpathy, Shrimati Narayan, Shri M. D. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma, Shrimati Nawal Kishore, Shri Neki Ram, Shri Panda, Shri Brahmananda Panjhazari, Sardar Raghbir Singh Parthasarathy, Shri R. T. Patil, Shri G. R. Patil, Shri P. S. Poddar, Shri R. K. Prasad, Shri Bhola Prasad, Shri K. L. N. Pratibha Singh, Shrimati Punnaiah, Shri Kota Purabi Mukhopadhyay, Shrimati Purakayastha, Shri Mahitosh Puri, Shri Dev Datt Puttappa, Shri Patil Rajnarain, Shri Raju, Shri V. B. Ramaswamy, Shri K. S.

Ramiah, Dr. K. Rao, Shri Katragadda Srinivas Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J. C. Nagi Roshan Lal, Shri Roy, Shri Biren Roy, Shri Kalyan Roy, Shri Monoranjan Salig Ram, Dr. Sangma. Shri E. M. Sanjivayya, Shri D. Sanyal, Shri Sasankasekhar Sardesai, Shri S. G. Satyavati Dang, Shrimati Savnekar, Shri B. S. Schamnad. Shri Hamid Ali Sen, Dr. Triguna Sen, Gupta, Shri Dwijendralal Shah, Shri Manubhai Shanta Vasisht, Kumari Sherkhan, Shri Shervani, Shri M. R. Shishir Kumar, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari, Devi Shrimati Singh, Shri Bhupinder

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Yajee,

Shri

Sheel

Singh, Shri Bindeshwari Pd.

Singh, Shri Dalpat

Singh, Shri D. P.

Singh, Shri Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohan

Singh, Shri Sultan

Singh. Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sinha, Shri Rajendra Pratap

Sisodia, Shri, Swaisingh

Sivaprakasam, Shri S.

Sura] Prasad, Shri

Sushila Mansukhalal Desai, Miss

Tilak, Shri J. S.

Tivvary, Pt. Bhawaniprasad

Tohra, Sardar Gurcharan Singh.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Venigalla Satyanarayana, Shri

Venkataraman, Shri M. R. Vero,

Shri M.

Vidyawati Chaturvedi, Shrimati Villalan, Shri Thillai Vimal Punjab Deshmukh, Shrimati Yadav, Shri Shyam Lal Bhadra Yashoda Reddy, Shrimati NOES-9 Deo, Shri Bira Kesari Jagarlamudi, Shri Chandramouli Mariswamy, Shri S. S. Misra, Shri Lokanath Mohta, Shri M. K. Panda, Shri K. C. Patel, Shri Dahyabhai V. Reddy, Shri N. Sri Rama. Ruthnaswamy, Shri M.

The motion was carried by a majority ot the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

SHRI BHUPESH GUPTA : Only nine? Not even enough for a football team.

[MR. DEPTJTY CHAIRMAN in the Chair 1

MR. DEPUTY CHAIRMAN : We shall now take up clause by clause consideration of the Bill.

Clause 2— Omission of Articles 291 and 362

MR. DEPUTY CHAIRMAN : The question is :

"That clause 2 sfand part of the

Bill." The House divided

MR. DEPUTY CHAIRMAN: Ayes— 169; Noes—8.

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Abdul Samad, Shri A. K A. Ahmad, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Anandam,' Shri M, Anandan, Shri T. V. Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Appan, Shri G. A. Arora, Shri Arjun Bachchan, Dr. H. R. Baharul Islam, Shri Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M. V. Bhagwat Dyal, Shri

Bhatt, Shri Nand Kishore Bobdey, Shri S. B. Brar, Sardar Narindar Singh Chandra Shekhar, Shri Chatterjee, Shri A. P. Chattopadhyaya, Dr. Debiprasad Chaudhary, Shri Ganeshi Lal Chaudhari, Shri N. Ρ. Chengalvaroyan, Shri Τ. Choudhury, Shri Suhrid Mullick Das, Shri Balram

Das, Shri Bipinpal Dass, Shri Mahabir Desai, Shri Suresh J. Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Salil Ganguli, Shri Kumar Ghosh, Shri Niren Goray, Shri N. Goswami, Shri Sriman G. Prafulla Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Gurupadaswamy, Shri M. S. Hasan, Prof. Saiyid Nurul Hathi, Shri Jaisukhlal Hussain, Shri Syed Iyer, Shri N. Ramakrishna Jain, Shri A. . Jain, Shri Dharam Chand Joshi, Shri Umashanker Kalyan Chand, Shri Kamalanathan, Shri M. Kaul, Shri M. N. Kemparaj, Shri B. T. Kesri, Shri Sitaram

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Amendment) Bill, 1971

Khaitan, Shri R. P. Khan, Shri Akbar Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Koya, Shri B. V. Abdulla Krishan Kant, Shri Krishnan.ShriN. K. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kumaran, Shri S. Kurup, Shri G. Sankara Madani, Shri M. Asad Mahida, Shri U. N. Mallikarjunudu, Shri K. P. Mandal, Shri B. N. Mangladcvi Talwar, Dr. (Mrs.) Mani, Shri A. D. Maragatham Chandrasekhar, Shrimati Mathew Kurian, Dr. K. Mehta, Shri Om Menon, Shri Balachandrn Menon, Shri K. P. Subramania Mirdlia, Shri Ram Niwas Mishra, Shri L. N. Mitra, Shri P. C. Mohammad, Choudhary A. Mohamod Usman, Shri Mohideen, Shri S. A. Khaja Mukherjee, Shri Pranab Kumar

Murahari, Shri Godey Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nair, Shri G. Gopinathan Nandani Satpathy, Shrimati Narayan, Shri M. D. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma. Shrimati Nawal Kishore, Shri Neki Ram, Shri Panda, Shri Brahniananda Panjhazari, Sardar Raghbir Singh Parthasarathy, Shri R. T. Patil, Shri G. R. Patil, Shri P. S. Poddar, Shri R. K. Prasad, Shri Bhola Prasad, Shri K. L. N. Pratibha Singh, Shrimati Punnaiah, Shri Kota Purabi Mukhopadhyay, Shrimati Purakayastha, Shri Mahitosh Puri, Shri Dev Datt Puttappa, Shri Patil Rajnarain, Shri Raju, Shri V. B. Ramaswamy, Shri K. S. Ramiah, Dr. K.

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Amendment) BUI, 1971

Rao, Shri Katragadda Srinivas Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy , Shri Mulka Govinda Reddy, Shri J. C. Nagi Roshan Lal, Shri Roy, Shri Biren Roy, Shri Kalyan Roy, Shri Monora.OJan Salig Ram, Dr. Sangma, Shri E. M. Sanjivayya, Shri D. Sanyal, Shri Sasankasekhar Sardesai, Shri S. G. Satyavati Dang, Shrimati Savnekar, Shri B. S. Schamnad, Shri Hamid Ali Sen, Dr. Triguna Sen Gupia, Shri Dwijendralal Setalvad, Shri M. C. Shah, Shri Manubhai Shanla Vasisht, Kumari Sherkhan, Shrj Shervani, Shri M. R. Shiihir Kumar, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bhupinder

Singh, Shri Bindeshwari Pd. Singh, Shri Dalpat Singh, Shri D. P. Singh, Shri Inder Singh, Shri Shiv Swaroop Singh, Shri Sinam Krishnamohan Singh, Shri Sultan Singh, ShriTriloki Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sinha, Shri Rajendra Pratap Sisodia, Shri Swaisingh Sivaprakasam, Shri S. Suraj Prasad, Shri Sushila Mansukhalal Desai, Miss Thengari, Shri D. Tilak, Shri J. S. Tiwary, Pt. Bhawaniprasad T'ohra, Sardar Gurcharan Singh Untoo, Shri Gulam Nabi Usha Bartliakur, Shrimati Venigalla Satyanarayana, Shri Venkataraman, Shri M. R. Vero, Shri M. Vidyawati Chaturvedi, Shrimati Villalan, Shri Thillai Vimal Punjab Deshmukh, Shrimati Yadav, Shri Shyam Lal Yajee, Shri Sheel Bhadra Yashoda Reddy, Shrimati

NOES-8 Deo,

Shri Bira Kesari Jagarlamudi, Shri

Chandramouli Mariswamy, Shri S.

S,

Misra, Shri Lokanath

Mohta, ShriM.K.

Panda, Shri K. C.

Patel, Shri Dahyabhai V.

Ruthnaswamy, Shri M.

The motion wai carried by ci majority of the total membership of the House and by a majority of not less than two-thirds of of the Members present and voting.

Clause 2 was added to the Bill. Clause 3 —

Insertion of new article 363-A

SHRI BABUBHAI M. CHINAI (Maharashtra) : Sir, 1 move :

1. " That at page 1, for lines 17 to 22, the following be substituted, namely :

'(b) On and from the commencement of such law as may be passed by Parliament providing for the payment of compensation on the abolition of privy purse and all rights, liabilities and obligations in respect of privy purse, the Ruler or, as the case may be, the successor of such Ruler referred to in clause (a) or any other person shall not be paid any sum as privy purse.' "

SHRI RAJNARAIN : Sir, I move :

2. " That at page 1, line 22, after tie words 'shall not be paid any sum as privy purse' the following be inserted, namely :

'nor any compensation—in cash or kind—shall be paid in lieu thereof:

Provided that if he is not left with any means of subsistence he shall be paid rehabilitation grant not exceeding rupees one thousand five hundred per month as determined by the Government from time to time'."

(The amendment also stood in the names ofServashri B. N. Mandal, Sitaram Singh and Nageshwar Prasad Shah.)

SHRI CHITTA BASU : Sir, I move :

3. "That at page 1, line 22, after the words 'privy purse' the words 'or any sum or amount as compensation in lieu thereof be inserted."

SHRI NIREN GHOSH : Sir, I move :

4. "That at page 1, after line 22, the following new clause (c) be inserted, namely :

'(c) No compensation or any other sums by way of any *quid pro quo* will be payable to any Prince, Chief or other person mentioned in clause (a) in consequence of clause (b)'."

The questions were proposed.

SHRI BABUBHAI M. CHINAI: Mr. Deputy Chairman, Sir, having seen the type of voting which took place just now, I do not think that any useful purpose would be served by my amendment. But at the same time one must have the courage of his conviction. I, Sir, was one of those who opposed this Bill last year in September when it was before the House and was, to an extent, responsible for throwing it out. But the times are changed. Those very people, who opposed the Bill used to dance from one place to another, when

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# the result was being delayed to be declared, that it should be declared immediately., Now they are no longer interested Hijppposing it -; they are supporting it.: It may be argued that the times are chan-: .ged, that the Parliamentary elections have given the mandate. All these are all right. But, Sir, what I want to say is that since then the Government has chosen to take £ number of far reaching steps by way of amending the Constitution that will strike at the very roots of democracy for ' which our brave jawans are shedding their

blood in Bangla Desh and elsewhere.

i

It is tragic that the" Lok Sabha, the core . of our Parliamentary ..'institutions, has *i* thought it fit to pass the 26th Amendment Bill, 1971 by a near-unanimity. This is an instance of euphoria, of resorting to unregenerative action m the I name of social justice."  $<^n$ '

.... The Bill which ig today before the House consists of two parts. The first part is for the abolition of the privileges of Rulers and the ot, her is for the abolition of privy purse. Sir, I have nothing to  $s^y$  so far as the abolition of the privileges of Rulers is concerned.

Let us remember that at a time . . .

SHRI SRIMAN PRAFULLA GOS-WAMI (Assam) : On a point of order, Sir, I find for the last four years that our hon. Member, Mr. Babubhai Chinai always reads prepared scripts. Now also he is leading a script.

MR. DEPUTY CHAIRMAN : He is not reading. Jie is referring to his notes, 1 think.

SHRI SRIMAN PRAFULLA GOS-WAMI.: No, not notes ; line by line he is reading. He never looked at you. All along he,was looking at the script. For the last Jour years 1 have seen this. Now when we are going to abolish the privileges of the Princes, I do not like that he should read somebody's script. I have tolerated this for four years.

(Interruptions)

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SHRI BABUBHAI<sup>A</sup>M. CHINAI : Mr. Deputy Chairman, Sir, I want to talk sense and, therefore, I am referring to my prepared brief. It is not my intention to talk at random and permit it to be said, here is in this House a lunatic, as it was said some time ago. "Please, therefore, pardon me if I refer to my brief and take the time of the House.

SHRI SRIMAN PRAFULLA GOS-WAMI : He cannot control his conscience. Therefore, he is reading. (*Interruptions*) He cannot control his brain. Therefore, he reads.

#### (Interruptions)

SHRI BABUBHAI M. CHINAI : Let us'remember that at a time of great stress, the Indian Princes exhibited loyalty and patriotism and agreed to integrate their States so as to constitute the Union of India. That was the time of glory for • Sardar. Patel, the architect of Indian unity, as much for the Rulers. We were concerned at that time that the contribution of the Princes should be recognised. Solemn agreements were enterer into with the Princes and Sardar Patel himself stated that this obligation should be adhered to by future Governments. It was and is both a moral and a contractual obligation. These solemn assurances and obligations were also incorporated in the Constitution. In any case, whether it is a moral or a contractual obligation, it is only fair that the Government should honour the commitment which their predecessors thought fit to accept at that time.

SHRI SRIMAN PRAFULLA GOS-WAMI : Sir, let him submit his script to you and let it be taken as read.

SHRI BABUBHAI M. CHINAI: Nearly two decades have passed and the ruling party to-day has come forward once again with a Bill that goes counter to the letter and spirit of the covenants. A contract is a contract and unless the Government of the day adheres to such contracts, one cannot expect sections of the society to

[Shri Babubhai M. Chinai] honour their contractual obligations. People will also lose their faith in the Government itself when it gives the go-by so easily to covenants entered into by previous Governments.

While I hold steadfastly to the view that the very principle of the Bill is bad, I have to recognise that a certain change has come over the Indian scene. I am, therefore, reconciled to the abolition of privy purses but only on condition that compensation is payable to the Rulers on such abolition. Sir, you will please remember.that even the Government had been negotiating with the Princes for the pavment of compensation and the Princes were carrying on these tortuous negotiations over a long period of time. But they were of no avail and no honourable settlement could be arrived at. However, it was very clear that the Government itself was committed to payment of compensation to the Princes. That is not. . .

MR. DEPUTY CHAIRMAN : It should be only brief observations on amendments.

SHRI BABUBHAI M. CHINAI: Only one minute, Sir.

This is not provided for in the Bill nor has any indication been given by the Government as to what it proposes to do. If nothing is paid.at all, it will be a monstrous sin. For, there are Princes who are rich and others who are not so rich and who are not well-to-do at all. Taking away wherewithal will their not bring in socialism as is claimed to be the purpose of this Bill. Let us be clear that this tall claim that it is a socialistic measure has no basis whatsoever. It does not aim at solving the problem of proverty, unemployment or any other problem. The abolition of privy purses is not going to usher in socialism in this country; nor is it socialism to deprive even the smail Princes of their small amount. It will only swell the ranks of destitutes.

I have, therefore, moved an amendment that on the abolition of the privy purses, a law should be passed for the payment of reasonable compensation to the Princes. In the end I want to appeal to the Prime Minister that she should take into consideration the commitment and the negotiation which she was carrying on. In anger she should not do anything which might... (Interruption) ...... spoil the negotiations which she was carrying on. I appeal to her even at the last stage that she should continue her negotiations and give fair compensation to the Princes even if their Purses are.abolished.

#### (Interruptions by Shri Sheel Bhadra Yajee)

SHRI LOKANATH MISRA : Sir, what is all this ? Why is he impatient ? In a democracy we have to ' have discussion. The dissenting point of view also has to be clarified on the floor, of the House. They must bave the patience to listen to the other side. Supposing we differ on something, would not we have the right to talk ? This is the forum where we have to listen to each other . . .

# श्री शीलभद्र याजीः क्या इस तरह की बात करते है ? राजाग्रों से थैलियां लेते हैं।

SHRI LOKANATH MISRA : Sir, under ^the People's Representation Act lunatics are not allowed to sit in the House. I would again bring this to your notice,

#### (Interruptions)

SHRI N. G. GORAY : Sir, may I seek a clarification from Shri Chinai ? He started at a very high level, and at the end he was ready to support this Bill provided compensation was given. So the heart of the matter is compensation ?

SHRI BHUPESH GUPTA : That is the morality of all monopolists.

MR. DEPUTY CHAIRMAN : Now Mr. Rajnarain.

SHRI BABUBHAI M. CHINAI: Sir, just a minute, on a point of explanation to the point raised by Mr. Goray, I have said I moved the amendment of compensation, and therefore, it is understood that so far as Privy Purses are concerned, I am not against their abolition now in the context of the new changes. I say that a fair compensation should be given.

SHRI CHITTA BASU : Why ?

SHRI GODEY MURAHARI (Uttar Pradesh) : Where has the question of morality gone ?

श्वी राजनारायएा : श्रीमन्, सुनिये । मेरा संशोधन नम्बर 2 है । मैं कहां संशोधन करना चाहता हूँ इसको समभाने के लिये मैं चाहूँगा कि इस सदन के सम्मा-नित सदस्य संविधान (छब्वीसवां संशोधन) विधेयक, 1971 की जो हिन्दी की कापी है उसको ग्रपने सामने रख लें । यह 363क का (ख) इसमें है :

> (ख) संविधान (छव्बीसवाँ संग्रोधन) ग्राधिनियम 1971 के प्रारम्भ से ही निजी थैली उत्सादित की जाती है ग्रौर निजी थैली की बावत सभी ग्राधिकार, दायित्व तथा ग्राभार निर्वाचित किए जाते हैं ग्रौर तदनुसार, खंड (क) में निर्दिष्ट यथास्थिति, शासक या ऐसे शासक के उत्तराधिकारी को ग्रथवा ग्रन्य किसी व्यक्ति को कोई राशि निजी थेली के रूप में संदत्त नहीं की जाएगी।

यह यहां तक है। मैं यह चाहता हूँ कि "निजी थैली के रूप में संदत्त नहीं की जाएगी" इसके आगे यह बढ़ा दियां जाय : "और न उसके बदले में घन या बस्तु के रूप में कोई प्रतिकर दिया जाएगा" SHRI P. C. MITRA (Bihar): It is redundant. It is not here. How is this allowed ?

श्री राजनारायएए ः श्रीमन् सुनिये, ग्रागे एक प्राविज़ो है। मैं खुद ही बोल रहा हूं, जरा सुन लीजिये, जरा घीरज रखिये।ग्रगर यह रिडंडेंड हैतो हम बता देंगे कि नहीं है।ग्रागे एक प्राविजो है ः

> "परन्तु यदि उसके पास जीवन निर्वाह का कोई साधन नहीं रहेगा तो उसे, जैसा कि सरकार ढारा समय समय पर ग्रवधारित किया जाए, डेढ़ हजार रुपये मासिक से ग्रनाधिक पुनर्वास ग्रनुदान दिया जाएगा।"

1 P.M.

श्री शीलभद्र याजी: कितना ग्रापका पतन हो गया?

श्री राजनारायरणः हां, जरा सून लीजिए, श्रीमन, मैं आज भी बहत ही ग्रफसोस के साथ कहना चाहता है कि जो सरकार बराबर समाजवाद और मुग्रावजा न देने की बात करती है वह सरकार गोलमोल भाषा का प्रयोग करती है। इसमें यह कहा गया है कि कोई राशि निजी थैली के रूप में नहीं दी जाएगी, यानी उनको रुपये में, ग्रमाउन्ट के रूप में दी जाएगी। पर्स के रूप में नहीं दी जाएगी बल्कि झमाउन्ट के रूप में दी जाएगी। अगर ऐसा नहीं है तो सफायी के साथ लिखा जाना चाहिए कि उनकेन तो निजी थैलीके रूप में दिया जाएगा,न कोई प्रतिकर के रूप में दिया जाएगा । सरकार अपने आप में वह अधिकार रखना चाहती है कि जब जैसा चाहे तब राजाओं को देदे। मैं इस सरकार से बहत वाकिफ है और राजाओं को किस ढंग से प्रिवी पसं कव-कब दिया गया है उसकी [श्री राजनारायग]

कहानी में नहीं जाना चाहता हूं। यहां पर कुछ लोग पुराने हैं जो कि राजाम्रों से कब-कब स्रौर कितनी-कितनी बडी-बड़ी रकमें जायज स्रौर नाजायज इन लोगों ने ली हैं, उसकी जानकारी रखते हैं। हम को भी कुछ जानकारी है। इसलिये मै भी उस चर्चा को यहां पर नहीं उठाना चाहता हूं।

श्री कल्यारा चन्द (उत्तर प्रदेश) : ग्रापको कितना मिला है?

🦿 श्री राजनारायराः मेरे पास इतनी जाकत नहीं है ग्रौर राजे लोग इतने वेवकफ नहीं हैं और अरब-पति और करोड़-पति लोग इतने बेवकूफ नहीं है कि जिसके पाँस कोई ताकत नहीं है उसको दें। इसलिए हमने यह संशोधन रखाहै। बहत से लोग जी । आसनेः को बहुत समाजवादी⊭ क**इ**ते हैं उनसे भी मैं निवेदन करना चाहताः हं। कि वे मनूब्य हैं। समाजवाद के मानी क्या हैं ? समाजवाद की दोनो ग्रांखें हैं-एक ग्रांख में दया है और एक हाथ में कोघ हैं। कोघ है ग्रन्यायियों के प्रति और दया है उनके प्रति जिनके साथ ग्रन्याय हो रहा है। एक झांख में आंसू है द्सरी में ललाई है। तो समाज-वाद मानबवाद है, समाजवाद राक्षस-वाद नहीं है। इसीलिए हमने इसमें प्राविजन लगाया है। परन्तू यदि, मान लीजिए, कि हमने तमाम राशि ले ली ग्रौर किसी के पास न तो कोई जेवरात है, न एक एकड़ जमीन है, न कोई खाने-पीने का साधन है, तो वह क्या ः • •

श्री झीलभद्र याजी : ऐसा कोई महाराजा है, राजनारायण जी ?

श्वी राजनारायराः करेगाउसके पास ग्रगर कुछ नहीं है। तो हमने फिर कहा है कि किसी राजा महाराजा को न तो

कोई प्रति-कर दिया जाएगा घन के रूप में और न कोई प्रति-कर दिया जाएगा व्यवस्था के रूप में अपगर उसके पास कुछ है जिससे वह म्रपने जीवन का निर्वाह कर सकता है। तब तो उसको एक भी पैसा नहीं दिया जाएगा। श्रौर यदि उसके पास नहीं कुछ हैं, जीवन निर्वाह के लिए कुछ नहीं है, तो जीवन-निर्वाह हेतु उसको रिहैबिलिटेशन ग्रांट दिया जाए ताकि वह ग्रपने को रिहै-बिलिटेट करा सके, पुनर्वासित करा सके। मानव-दृष्टि से दिया जाएगा, उसको भी हमने कहा है। किसी भी हालत में कभी भी 1500 रु० महीने से ज्यादा हर्गिज नहीं दिया जाएगा, 1500 रु० से क्रम जिया जाएगा और वह सरकार तय करेगी कि:200 दे, 400 दे, 500 दे। 1000

श्रीमन्, मैं ग्रापके ढारा इस सदन के सम्मानित सदस्यों को बताना चाहता हूं कि श्रीलभद्र याजी बहुत ही इस समय सुखी है। मगर उनसे कम कोई उत्साही नहीं है। वे जानते है कि हम तिहाड़ जेल गये थे ग्रौर सुप्रीम कोर्ट की विशेष इजाजत से यहां पर विधेयक पर वोट करने के लिए ग्राये थे जो कि भारत के इतिहास में पहिली बार हुमा है कि जेल का एक कैंदी वोट डालने के लिए ग्राया। इसलिए श्री शीलभद्र याजी को इसमें कोई बड़ी प्रसन्नता नहीं होनी चाहिये।

श्रीमन्, मैं यहां पर एक बात साफ कर देना चाहता हूँ कि सदन के सम्मानित समस्यों को इस बात पर भी सोचना चाहिए ग्रौर हमारे मित्र जो बंगाल के एम० पी० हैं वे इस समय न मालूम कहां चलें गये हैं।

श्री लोकनाथ मिश्र : डी० एल० सेनगुप्त ।

श्री राजनाराय एा: हां, श्री गुप्त जी ने जो बात कही उसको लोगों ने ध्यान से नहीं सुना । ग्राज इस सदन में इस विधेयक का ग्राना आवश्यक नहीं होता अगर श्री गुप्त का हवाई जहाज समय पर ग्रा गया होता । श्री गुप्त क्यों यहां नहीं आये और हमारे श्री सीताराम जी ठीक समय पर क्यों नहीं लाये गये, इसकी जांच होनी चाहिये । पुलिस ग्रीर कलैक्टर ने इन लोगों को जान-बूफकर समय पर पहुंचाने में कोताही की, इसकी जांच होनी चाहिये ।

श्वी उपसभापति : यह बात ग्रमेन्डमेंट से सम्बन्धित नहीं है।

श्वी राजनारायएए : ग्रमेन्डमेंट से संबंधित सारी बातें हैं ग्रौर इसीलिए मैं ग्रापके द्वारा यह कहना चाहता हूं कि सरकार ने जो इतना विलम्ब किया ग्रौर जो राजा महाराजाग्रों के पास इतना कोष गया, उसके लिए इस सरकार की भर्त्सना होनी चाहिये कि यह सरकार इतनी दूर तक जा सकती है प्रिवी पर्स देने के लिए ।

"उभय भांति जानेसि निज मरना । तब ताकेसि रघुनायक सरना ॥"

श्री उपसमापति : श्रब झाप बैठ जाइये।

श्री राजनाराय एा: राव एा ने मारीचि से कहा सोने का मृग बनो और राम के पास जाग्रो, तो मारीचि ने सोने का मृग बनने से इन्कार कर दिया । इस पर राव एा ने कहा, तुम्हारा वध होगा। इस पर मारीचि सोचने लगा कि जब हमारा वध होना ही है तो फिर राव एा के हाथ से क्यों मरें, राम के हाथ से क्यों न मरें।

इसी तरह से जब दोनों तरफ से मरना निब्चित हो गया फिर बंगला देश को भी मान्यता मिल गई ग्रौर प्रिवी पर्स भी समाप्त हो गया। इसके लिए हमें सरकार को वधाई ग्रौर श्रेय देने की ग्रावश्यकता नहीं है।

MR. DEPUTY CHAIRMAN : Yes, Mr. Chitta Basu.

SHRI CHITTA BASU : Mr. Deputy Chairman, Sir, my amendment is also very much specific and it says that—

"after the words 'privy purse' the words 'or any sum or amount as compensation in lieu thereof ' be inserted."

Sir, the intention of my amendment is very clear. The intention is this, Sir, that they should not be paid any compensation or any amount or any sum in lieu thereof.

Sir, in the course of his reply, the hon. Minister was on record as having said that we have got, that the Government has got, no intention to pay any compensation to the 'Rulers' and here, in this case, the silence is louder. Sir, even if we accept that the silence in this case is louder, this silence has also created a certain amount of confusion and some amount of misunderstanding about the intention of the Government also. That is not less now than the silence which is louder.

Sir, it is quite known to everybody—and I do not want to enter into a discussion at this stage—that the privy purses were given merely as a *quid pro quo*. There was no patriotism in the 'Rulers' or the Princes in the past nor even today. I do not want to go into that history now. But don't try to parade it as an act of patriotism on the part of the Princes or 'Rulers' to have accepted the privy purse and got their States integrated with India.

Sir, we, the people of India, had to pay that amount under the circumstances which no one can forget. Therefore, Sir, this *quid pro quo* was there and it has also been made quite clear by my hon. friends in this

House that we have got no obligation, no moral justification, for continuing the payment in the changed conditions in the country.

Now, I say the compensation is not within the view of the Government. But there is a possibility that the Government wants to pay something by way of transitional allowance or by way of, as Mr. Rajnarain says, rehabilitation grant. Sir, every amount to be paid from the exchequer has got a social bearing, social consequence. Sir, in the matter of payment of transitional allowance or in the matter of payment of rehabilitation grant, some amount of social relevance is also there. Sir, the question is that small men are to be given some assistance. But what about the millions of our men who are definitely smaller than the socalled small princes ? Sir, we have got the Directive Principles of State Policy . .. (Time bell rings).

Sir, I am not speaking anything outside the scope of my amendment . . .

MR. DEPUTY CHAIRMAN : But you are making a long speech.

SHRI CHITTA BASU : Long or short speech doesn't matter. You have to see whether I am going beyond the scope of my amendment . . . (*Interruptions*) . I am finishing.

Sir, the Directive Principles of State Policy are there. That is applicable to 54 crores of our people. This question of human approach to citizens has also some bearing or relation to the Directive Principles. Directive Principles are equally applicable to all citizens. Now with this 26tli amendment to the Constitution, all princes and ex-rulers have been given the privilege of calling themselves equal to us. That is the privilege that they should be proud of. Now they have been given the privilege of calling themselves equal to us. That is the objective of the 26th amendment of the Constitution. Now, all the princes and ex-rulers have

been deemed to be equal to all other citizens. Sir, if all other citizens of our country have got certain . . .

MR. DEPUTY CHAIRMAN : Please conclude.

SHRI CHITTA BASU: laws of the land, all these laws of land are also to be applicable to them. There is land legislation. There are other legislations for the protection of the rights and liberties of the citizens. And why a citizen who was an erstwhile ruler should have a different approach even in the consideration of humanitarianism .,.

MR. DEPUTY CHAIRMAN : Please conclude.

SHRI CHITTA BASU: There is no ground to be unequal. Therefore, Sir, I am not agreeable to this even on the question of humamtarianism . ..

MR. DEPUTY CHAIRMAN : Please conclude now.

SHRI CHITTA BASU : There is no question of paying any amount as rehabilitation grant. No amount has to be paid to any ex-ruler or ex-prince because that is not in consonance with the Directive Principles of State Policy. Therefore, that question is to be taken into consideration.

MR. DEPUTY CHAIRMAN : Please conclude now.

SHRI CHITTA BASU: I conclude. The matter has been made all the more confusing because the hon. Minister has said that the Government is also considering the question of fixing some amount in other ways. Therefore, Sir, this Parliament, and this House, should make it unequivocally and unambiguously clear that we are not in a position to give any amount of money in any other way or by way of compensation

MR. DEPUTY CHAIRMAN : Please conclude.

SHRI CHITTA BASU : \_\_\_\_\_as the hon. Minister has stated.

Therefore, I press for my amendment which says that no amount should be paid by way of compensation or in any other way whatsoever.

SHRI NIREN GHOSH : Sir, my remarks, briefly, are these. Mr. Gokhale has sought to cloud the issue but it serves no purpose. He has kept the question in the dark; he does not call it compensation. But transitional allowance or whatever you call it, it amounts to compensation—whatever be the name you may give it. So my amendment seeks to block the way of the Government seeking to give this to the exprinces by way of relief, and that is :

"(c) No compensation or any other sums by way of any *quid pro quo* will be payable to any Prince, Chief or other person mentioned in clause (a) in consequence of clause (b)."

That is clear.

If there are destitutes after the passing of this Bill, they are entitled to gratuitous relief as citizens are entitled to in the various States. No distinction should be made between one citizen and another. In all the States there are lakhs and lakhs of destitutes. There they get something; they can have it. If there is any unemployment, well, there are crores of unemployed people. Some provision should be made for all the unemployed in India and in the same category something can be given to them Not otherwise. If the Government also. that in some form or arranges for or indirectly, it other, directly will all the moral attitudes take awav that the Government has put across the floor of the House. It will take away all moral justification. 1 think the people will not take kindly 10 that. Government will be put on the mat for that. That is why I want to make it clear; though you have gone against the

country, as a class the princely order has acted against the interest of India. Even if there is any justification for any other citizen we can think of it but nothing special ] in any form or in any name should be given to them. This point should be made clear and that is my amendment.

Amenment) Bill, 1971

SHRI H. R. GOKHALE : Sir, there are four amendments. With regard to the amendment of Mr. Babubhai Chinai, under the guise or garb of an amendment he is really trying to negative the basic purpose of the Bill itself. It is obvious thut I cannot accept it.

With regard to the other three amendments in the course of reply I have made it clear that the Bill itself does not make any provision for payment of compensation. It is quite clear that the Bill has not provided for any payment of compensation. I never said that anything will be paid. The only statement which I have made is that the matter is still under the consideration of the Government. Many aspects of the problem will have to be taken into account, especially in the case of smaller princes. In view of this I do not suppose it is possible to accept all these amendments.

MR. DEPUTY CHAIRMAN: The question is—

1. "That at page 1, for lines 17 to 22, the following be substituted, nameiy=-

"(b) On and from the commencement of such law as may be passed by Parliament providing for the payment of compensation on the abolition of privy purse and all rights, liabilities and obligations in respect of privy purse, the Ruler or, as the case may be, the successor of such Ruler referred to in clause (a) or any other person shall not be paid any sum as privy purse'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is—

# AYES-31

Amendment) Bill, 1971

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" That at page 1, lines 22, after the words 'shall not be paid any sum privy purse, the following be inserted, namely:-

'nor any compensation — in cash or kind — shall be paid in iieu thereof :

Provided that if he is not left with any means of subsistence he shall be paid rehabilitation gram not exceeding rupees one thousand five hundred per month as determined by the Government from time to time'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is—

" That at page 1, line 22, after the words 'privy purse' the words 'or any sum or amount as compensation in lieu thereof be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

4. "That at page 1, after line 22, the following new clause (c) be inserted, namely:—

'(c) No compensation or any other sums by way of any *quid pro quo* will be payable to any Prince, Chief or other person mentioned in clause (a) in consequence of clause (b).""

The House divided.

MR. DEPUTY CHAIRMAN: Ayes-31; Noes—133. Ahmad, Dr. Z. A. Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M. V. Brar, Sardar Narindar Singh Chatterjee, Shri A. P. Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N. G. Gupta, Shri Bhupesh Hasan, Prof. Saiyid Nurul Hathi, Shri Jaisukhlal Hussain, Shri Syed Shri N. Ramakrishna Iyer, Krishnan, Shri N. K. Kumaran, Shri S. Mandal, Shri B. N. Mathew Kurian, Dr. K. Menon, Shri Balachandra Menon, Shri K. P. Subramania Mukherjee, Shri Pranab Kumar Murahari, Shri Godey Nair, Shri G. Gopinathan Prasad, Shri Bhola Rajnarain, Shri Rao, Shri Katragadda Srinivas

oy, Shri Kalyan Roy, Shri Monoranjan Sanya!, Shri Sasankasekhar Sardesai, Shri S. G. Sen Gupta, Shri Dwijendralal Singh, Shri Bhupinder Suraj Prasad, Shri Tohra, Sardar Gurcharan Singh Venkataraman, Shri M. R.

NOES-133

Abdul Samad, Shri A. K. A. Ahmad, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Anandam, Shri M. Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Appan, Shri G. A. Arora, Shri Arjun Bachchan, Dr. H. R. Baharul Islam, Shri Bbatt, Shri Nand Kishore Bobdey, Shri S. B. Brar; Sardar Narindar Singh Chandra Shekhar, Shri Chattopadl yaya, Dr. Debiprasad Chaudhari, Shri N. P.

Chengalvaroyan, Shri T. China i, Shri Babubhai M. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Desai, Shri Suresh J. Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt, Dr. Vidhya Prakash Gadgil, Shri Vithal Gautam, Shri Mohan Lal Goswami, Shri Sriman Prafulla Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Hasan, Prof. Saiyid Nurul Hathi, Shri Jaisukhlal Hussain, Shri Syed Iyer, Shri N. Ramakrishna Jain, Shri A. P. Jain, Shri Dharam Chand Joshi, Shri Umashanker Kalyan Chand, Shri -Kaul, Shri M. N. Kemparaj, Shri B. T. Kesri, Shri Sitaram Khaitan, Shri R. P. Khan, Shri Akbar Ali

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Amendment) Bill, 1971

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Khan, Prof. Rasheeduddin Kollur, Shri M. L, Koya, Shri B. V. Abdulla Krishan Kant, Shri Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kurup, Shri G. Sankara Madani, Shri M. Asad Mahida, Shri U. N. Mallikarjunudu, Shri K. P. Mangladevi Talwar, Dr. (Mrs.) Mani, Shri A. D. Maragatham Chandrasekhar, Shrimati Mehta, Shri Om Mirdha, Shri Ram Niwas Mishra, Shri L.N. Mitra, Shri P. C. Mohamod Usman, Shri Mohideen, Shri S. A. Khaja Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nandini Satpathy, Shrimati Narayan, Shri M. D. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma, Shrimati Nawal Kishore, Shri Neki Ram, Shri Panda, Shri Brahmananda

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R. T. Patil, Shri G. R. Patil, Shri P. S. Prasad, Shri K. L. N. Pratibha Siogh, Shrimati Punnaiah, Shri Kota Purabi Mukhopadhyay, Shrimati Purakayastha, Shri Mahitosh Puri, Shri Dev Datt Raju, Shri V. B. Ramaswamy, Shri K. S. Ramiab, Dr. K. Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J. C. Nagi Roshan Lal, Shri Roy, Shri Biren Ruthnaswamy, Shri M. SaligRam, Dr. Samuel, Shri M. H. Sangma, Shri E. M. Sanjivayya, Shri D. Satyavati Dang, Shrimati Savnekar, Shri B. S. Schamnad, Shri Hamid Ali Sen, Dr. Triguna Shah, Shri Manubhai Sherkhan, Shri

Shervani, Shri M. R. Sbishir Kumar, Shri Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bhupinder Singh, Shri Bindeshwari Pd. Singh, Shri Dalpat Singh, Shri D. P. Singh, Shri Inder Singh, Shri Shiv Swaroop Singh, Shri Sinam Krishnamohan Singh, Shri Sultan Singh, Shri Triloki Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sinha, Shri Rajendra Pratap Sisodia, Shri Swaisingh Sivaprakasam, Shri S. Sukhdev Prasad, Shri Sur, Shri M. M. Sushila Mansukhalal Desai, Miss Tilak, Shri J. S. Tiwary, Pt. Bhawaniprasad Untoo, Shri Gulam Nabi Usha Barthakur, Shrimati Venigalla Satyanarayana, Shri Venkataraman, Shri M. R. Vero, Shri M.

Vidyawati Chaturvedi, Shrimati

Villalan, Shri Thillai Vimal Punjab Deshmukh, Shrimati Yadav, Shri Shyam Lal Yajee, Shri Sheel Bhadra Yashoda Reddy, Shrimati *The motion was negatived*.

Amendment) Bill, 1971

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MR. DEPUTY CHAIRMAN : The question is :

"That clause 3 stand part of the Bill."

The House divided. i

MR. DEPUTY CHAIRMAN : Ayes-169; Noes—9.

# AYES-169

t

Abdul Samad, Shri A. K. A. Ahmad, Shri Syed Ahmad, Dr. Z. A. Alva, Shri Joachim Amla, Shri Tirath Ram Anandam, Shri M. Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Appan, Shri G. A. Arora, Shri Arjun Bachchan, Dr. H. R. Baharul Islam, Shri Barbora, Shri Golap Basil, Shri Chitta Bhadram, Shri M. V. Bhatt, Shri Nand Kishore Bobdey, Shri S. B. Brar, Sardar Narindar Singh Chandra Sekhar, Shri Chatterjee, Shri A. P. Chattopadhyaya, Dr. Debiprasad Chaudhary, Shri Ganeshi Lal Chaudhari, Shri N. P. Chengalvaroyan, Shri T.

»

Das, Shri Balram

Das, Shri Bipinpal Dass, Shri Mahabir Desai, Shri Suresh J. Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Ganguli, Shri Salil Kumar Gautani, Shri Mohan Lal Ghosh, Shri Niren Goray, Shri N. G. Goswami, Shri Sriman Prafulla Gowda, Shri U.K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Gurupadaswamy, Shri M. S. Hasan, Prof. Saiyid Nurul Hathi, Shri Jaisukhlal Hussain, Shri Syed Iyer, Shri N. Ramakrishna Jain, Shri A. P. Jain, Shri Dharam Chand Joshi, Shri Umashanker Kalyan Chand, Shri Kaul, Shri M. N. Kemparai, Shri B. T. Kesri, Shri Sitaram Khaitan. Shri R. P. Khan, Shri Akbar Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Koya, Shri B. V. Abdulla Krishan Kant, Shri Krishnan, Shri N. K. Kulkarni, Shri A. G.

Kulkarni, Shri B. T. Kumaran, Shrj S. Kurup, Shri G. Sankara Madani, Shri M. Asad Mahida, Shri U.N. Mallikariumudu Shri K. P.

Mallikarjunudu, Shri K. P. Mandal, Shri B. N. MangladeviTalwar, Dr. (Mrs.)

Maragatham Chandrasekhar, Shrimati

Mani, Shri A. D.

Mathew Kurian, Dr. K. Mehta, Shri Om Menon, Shri Balachandra Menon, Shrj K. P. Subrarnania Mirdha Shri Ram Niwas Mishra, Shri L. N. Mitra, Shri P. C. Mohammad, Chaudhary A. Mohamod Usman, Shri Mohideen, Shri S. A. Khaja Mukherjee, Shri Pranab Kumar Murahari, Shri Godey Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nair, Shri G. Gopinathan Nandini Satpathy, Shrimati Narayan, Shri M. D. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma, Shrimati Nawal Kishore, Shri Neki Ram, Shri Panda, Shri Brahmananda Panjhazari, Sardar Raghbir Singh Parthasarathy, Shri R. T. Patil, Shri G. R. Patil, Shri P. S. Poddar, Shri R. K. Prasad, Shri Bhola

Prasad, Shri K. L. N. Pratibha Singh, Shrimati Punnaiah, Shri Kota Purabi Mukhopadhyay, Shrimati Purakayastha, Shri Mahitosh Puri, Shri Datt Puttappa, Shri Patil Dev Rajnarain, Shri Raju, Shri V. B. Ramaswamy, Shri K. S, Ramiah, Dr. K. Rao, Shri Katragadda Srinivas Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J. C. Nagi Roshan Lal, Shri Roy, Shri Biren Roy, Shri Kalyan Roy, Shri Monoranjan Salig Ram, Dr. Samuel, Shri M. H. Sangma, Shri E. M. Sanjivayya, Shri D. Sanyal, Shri Sasankasekhar Sardesai, Shri S. G. Satyavati Dang, Shrimati Savnekar, Shri Β. S. Schamnad, Shri Hamid Ali

[RAJYA SABHA!

Sen, Dr. Triguna Sen Gupta, Shri Dwijendralal Shah, Shri Manubhai Sherkhan, Shri Shervani, Shri M. R. Shishir Kumar, Shri Shukla, Shri Chakrapan i Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bhupinder Singh, Shri Bindeshwari Pd. Singh, Shri Dalpat Singh, Shri D. P. Singh, Shri Inder Singh, Shri Shiv Svvaroop Singh, Shri Sinam itrishnamohan Singh, Shri Sultan Singh, Shri Triioki Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sinha, Shri Rajendra Pratap Sisodia, Shri Swaisingh Sivaprakasam, Shri S. Sukhdev Prasad, Shri Sur, Shri M. M. Suraj Prasad, Shri Sushila Mansukhalal Desai, Miss

Tilak, Shri J. S. Tiwaiy, Pt. Bhawaniprasad Tohra, Sardar Gurcharan Singh Untoo, Shri Gulam Nabi Usha Barthakur, Shrimati Venigalla Satyanarayana, Shri Venkaiaraman, Shri M. R. Vero, Shri M. Vidyawati Chaturvedi, Shrimati Villalan, Shri Thiliai Vimal Punjab Deshmukh, Shrimati Yadav, Shri Shyam Lal Yajee, Shri Sheel Bhadra Yashoda Reddy, Shrimati

#### NOES-9

Deo, Shri Bira Kesari Jagarlamudi, Shri Chandramouli Mariswamy, Shri S. S. Misra, Shri Lokanath Mohta, Shri M. *K.* Panda, Shri K. C.

Patel, Shri Dahyabhai V. Patel, Shri Sundar Mani Ruthnaswamy, Shri M.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

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*IT* ,,,,,V .*irth* 

Clause 3 was added to the Bill

Clause 4—Amendment of article 366

CHAIRMAN : MR. DEPUTY The uestion is :

"That clause 4 stand part of the Bill."

The House divided.

DEPUTY CHAIRMAN : MR. Ayes -169; Noes-9.

**AYES-169** 

Abdul Samad, Shri A. K. A. Ahmad, Shri Syed Ahmad, Dr. Z. A. Alva, Shri Joachim Amla, Shri Tirath Ram Anandam,,Shri M. Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Appan, Shri G. A,

Arora, Shri Arjun

Bachchan, Dr. H. R.

Baharul Islam, Shri

Barbora, Shri Golap

Basu, Shri Chitta Bhadram. Shri M. V. Bhatt, Shri Nand Kishore Bobdey, Shri S. B. Brar, Sardar Narindar Singh Chandra Shekhar, Shri Chatterjee, Shri A. P. Chattopadhyaya, Dr. Debiprasad Chaudhary, Shri Ganeshi Lal Chaudhari, Shri N. P. Chengalvaroyan, Shri T. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Desai, Shri Suresh J. Deshmukh, ShriT. G. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Ganguli, Shri Salil Kurrlar Gautam, Shri Mohan Lal ' Ghosh, Shri Niren Goray, Shri N. G. Goswami, Shri Sriman Prafulla Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Gurupadaswamy, Shri M. S. Hasan, Prof. Saiyid »urul

Amendment) Bill, 1911

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[RAJYA SABHA]

Hathi, Shri Jaisukhlal Hussain, Shri Syed Iyer, Shri N. Ramakrishna Jain, Shri A. P. Jain, Shri Dharam Chand Joshi, Shri Umashanker Kalyan Chand, Shri Kaul, Shri M.N. Kemparaj, Shri B. T. Kesri, Shri Sitaram Khaitan, Shri R. P. Khan, Shri Akbar Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Koya, Shri B. V. Abdulla Krishan Kant, Shri Krishnan, Shri N. K. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kumaran, Shri S. Kurup, Shri G. Sankara Madani, Shri M. Asad Mahida, Shri U. N. Mallikarjunudu, Shri K. P. Mandal, Shri B. N. Mangladevj Talwar, Dr. (Mrs.) Mani, Shri A. D. Maragatham Chandrasekhar, Shrimati Mathew Kurian, Dr. K.

Mehta, Shri Ora Menon, Shri Balachandra Menon, Shri K. P. Subramania Mirdha, Shri Ram Niwas Mishra, Shri L. N. Mitra, Shri P. C. Mohammad Chaudhary A. Mohamod Usman, Shri Mohideen, Shri S. A. Khaja Mukherjee, Shri Pranab Kumar Murahari, Shri Godey Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nair, Shri G. Gopinathan Nandini Satpathy, Shrimati Narayan, Shri M. D. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma, Shrimati Nawal Kishore, Shri Neki Ram, Shri Panda, Shri Brahmananda Panjhazari, Sardar Raghbir Singh Parthasarathy, Shri R. T. Pati!, ShriG. R. Patil, Shri P. S. Poddar, Shri R. K. Prasad, Shri Bhola

Prasad, Shri K. L. N.

Amendment) Bill, 1971 120

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Pratibha Singh, Shrimati	Sen Gupta, Shri Dwijendralal
Punnaiah, Shri Kota	Shah, Shri Manubhai
Purabi Mukhopadhyay, Slirimati	Sherkhan, Shri
Purakayustha, Shri Mahitosh	Shervani, Shri M. R.
Puri, Shri Dev Datt	Shishir Kumar, Shri
Puttappa, Shri Patil	Shukla, Shri Chakrapani
Rajnarain, Shri	Shukla, Shri M. P.
Raju, Shri V. B.	Shyamkumari Devi, Shrimati
Ramaswamy, Shri K. S.	Singh, Shri Bhupinder
Ramiah, Dr. K.	Singh, Shri Bindeshwari Pd.
Rao, Shri Katragadda Srinivas	Singh, Shri Dalpat
Reddy, Shri K. V. Raghunatha	Singh, Shri D. P.
Reddy, Shri M. Srinivasa	Singh, Shri Incler
Reddy, Shri Mulka Govinda	Singh, Shri Shiv Swaroop
Reddy, Shri J. C. Nagi	Singh, Shri Sinam Krishnamohan
Roshan Lal, Shri	Singh, Shri Sitaram
Roy, Shri Bircn	Singh, Shri Sultan
Roy, Shri Kalyan	Singh, Shri Triloki
Roy, Shri Monoranjan	Sinha, Shri Awadheshwar Prasad
Salig, Ram, Dr.	Sin ha, Shri Ganga Sharan
Samuel, Shri M. H.	Sinha, Shri Rajendra Pratap
Sangrna, Shri E. M.	Sisodia, Shri Svvaisingh
Sanjivayya, Shri D.	Sivaprakasam, Shri S.
Sanyal, Shri Sasankasekhar	Sukhdev Prasad, Shri
Sardesai, Shri S. G.	S«T, Shri M. M.
Satyavati Dang, Shrimati	Suraj Prasad, Shri
Savnekai, Shri B. S.	Sushila Mansukhalal Desai, Miss
Schamnad, Shri Hamid Ali	Tilak, Shri J. S.
Sen, Dr Triguna	Tiwary, Pt. Bhawanipraiad

123 Tohra, Sardar Gurcharan Singh Untoo, Shri Gtilam Nabi Usha Barthakur, Shrimati Venigalla Satyanarayana, Shri Venkataraman, Shri M. R. Vcro, Shri M. Vidyawati Chaturvedi, Shrimati Villalan, Shri Thillai Yadav, Shri Shyam Lal Yajee, Shri Sheel Bhadra

# NOES-9

Deo, Shri Bira Kesari Jagarlamudi, Shri Chandramouli Mariswamy, Shri S. S. Misra, Shri Lokanath Mohta, Shri M. K. Panda, Shri K. C. Patel, Shri Dahyabhai V. Patel, Shri Sundar Mani Ruthnaswamy, Shri M.

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The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN : Ayes—169; Noes—9.

# AYES-169

Abdul Samad, Shri A. K. A. Ahmad, Shri Syed Ahmad, Dr. Z. A. Alva, Shri Joachim Amla, Shri Tirath Ram Anandam, Shri M. Ansari, Shri Abdul Qaiyum Ansari, Shri Hayatulla Appan, Shri G. A. Arora, Shri Arjun Bachchan, Dr. H. R. Baharul Islam, Shri Barbora, Shri Golap Basu, Shri Chitta Bhadram, Shri M. V.<sup>1</sup> Bhatt, Shri Nand Kishore

#### [RAJ V A SABHA] Constitution (Twenty\*tonh

Vimal Punjab Deshmukh, Shrimati

Yashoda Reddy, Shrimati

Bobdey, Shri S. B. Brar, Sardar Naiiiular Singh Chandra Shekhar, Shri Chatterjee, Shri A. P. Chattopadhyaya, Dr. Debiprasad Chaudhary, Shri Ganeshi Lal Chaudhari.Shri N. P. Chengalvaroyan, Shri T. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Desai, Shri Suresh J. Deshmukh, Shri T. G. Dikshit, Shri Umashankar Dutt, Dr. Vidhya Prakash Gadgil, Shri Vithal Ganguli, Shri Salil Kumar Gautam, Shri Mohan Lal Ghosh, Shri Niren Goray, Shri N. G. Goswami, Shri Sriman Prafulla Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Gurupadaswamy, Shri M. S. Hasan, Prof. Saiyid Nurul Hathi, Shri Jaisukhlal Hussain, Shri Syed Iyer, Shri N. Ramakrishna

Jain, Shri A. P. Jain, Shr\* Dharam Chand Joshi, Shri Umashanker Kal'yan Chand, Shri Kaul, Shri M. N. Kemparaj, Shri B, T. Kesri, Shri Sitaram Khaitan, Shri R. P. Khan, Shri Akbar Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Koya, Shri B. V. Abdulla Krishan Kant, Shri Krishnan, Shri N. K. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kumaran, Shri S. Kurup, Shri G. Sankara Madani, Shri M. Asad Mahida, Shri U. N. Mallikarjunudu.Shri K. P. Mandal, Shri B. N. Mangladevi Talwar, Dr. (Mrs.) Mani, Shri A. D. Maragatham Chandrasekhar, Shrimati Mat hew Kurian, Dr. K. Mehta, Shri Om Shri Halachandra Menon, Menon, Shri Κ. Ρ. Subramania

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Mirdha, Shri Ram Niwas Mishra, Shri L.N. Mitra, Shri P. C. Mohammad, Chaudhary A. Mohamod Usman, Shri Mohideen, Shri S. A. Khaja Mukherjee, Shri Pranab Kumar Murahari, Shri Godey Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Nagpure, Shri V. T. Nair, Shri G. Gopinathan Nandini, Satpathy Shrimati Narayan, Shri M. D. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma, Shrimati Nawal Kishore, Shri Neki Ram, Shri Panda, Shri Brahmananda Panjhazari, Sardar Raghbir Singh Parthasarathy, Shri R. T. Patil, Shri G. R. Patil, Shri P. S. Poddar, Shri R. K. Prasad, Shri Bhola Prasad, Shri K. L. N. Pratibha Singh, Shrimati Punnaiah, Shri Kota Purabi Mukhopadhyay, Shrimati

Purakayastha, Shri Mahitosh Puri, Shri Dcv Datt Pushpaben Janardanrai Mehta, Shrimati Puttappa, Shri Patil Rajnarain, Shri Raju, Shri V. B. Ramaswamy, Shri K. S. Ramiah, Dr. K. Rao, Shri Katragadda Srinivas Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Reddy, Shri J. C. Nagi Roshan Lal, Shri Koy, Shri Biren Roy, Shri Kalyan Roy, Shri Monoranjan Salig Ram. Dr. Samuel, Shri M. H. Sangma, Shri E. M. Sanjivayya, Shri D. Sanyal, Shri Sasankasekhar Sardesai, Shri S. G. Satyavati Dang, Shrimati Savnekar, Shri B. S. Schamnad, Shri Hamid Ali Sen, Dr. Triguna Sen Gupta, Shri Dwijendrala! Shah, Shri Manubhai

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Sherkhan, Shri Shervani, Shri M. R. Shishir Kumar, Shri Shukla, 6hri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bhupinder Singh, Shri Bindeshwari Pd. Singh, Shri Dalpat Singh, Shri D. P. Singh, Shri Inder Singh, Shri Shiv Swaroop Singh, Shri Sinam Krishnamohan Singh, Shri Sultan Singh, Shri Triloki Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sinha, Shri Rajendra Pratap Sisodia, Shri Swaisingh Sivaprakasam, Shri S. Sukhdev Prasad, Shri Sur, Shri M. M. Suraj Prasad, Shri Sushila Mansukhalal Desai, Miss Tilak, Shri J. S. Tiwary, Pt. Bhawaniprasad Tohra, Sardar Gurcharan Singh Untoo, Shri Gulam Nabi

Usha Burthakur, Shrimati Venigalla Satyanarayana, Shri Venkataraman, Shri M. R. Vero, Shri M. Vidyawati Chaturvedi, Shrimati Villalan, Shri Thillai Vimal Punjab Deshmukh, Shrimati Yadav, Shri J. P. Yadav, Shri Shyam Lal Yajee, Shri Sheel Bhadra Yashoda Reddy, Shrimati NOES-9 Deo, Shri Jagarlamudi, Bira Kesari Shri Chandramouli Mariswamy, Shri S. S. Misra, Shri Lokanath Mohta, Shri M. K. Panda, Shri K. C. Patel, Shri

Dahyabhai V.

Patel, Shri Sundar Mani

Ruthnaswamy, Shri M.

The motion was carried by a majority of the total membership of the House and by a majority oj not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill. SHRI H. K. GOKHALE : Sir, I beg to move :

"That the Bill be passed." The

question was proposed.

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श्री गनेशी लाल चौधरी (उत्तर प्रदेश) : उप सभापति महोदय, इस बिल के पास होने से ही राजा महाराजाओं को जो सदियों पुराने-जमाने से कुछ विशेषाधिकार प्राप्त थे वे समाप्त हो रहे हैं। इन प्रधिकारों के साथ उनको जो 44 करोड रुपये प्रिवी पर्स के रूप में दिया जाता था बह भी बच रहेगा । मैं चाहगा कि गवनमेंट आफ इण्डिया का जो अरवों रुपयों का बजट है, उसमें यह रकम 'ए ड्राप इन दी ग्रोणन' के समान हैं। मैं वित्त मंत्री जी से यह कहना चाहता हं कि ग्राजकल जो परिस्थिति है उसमें यह रुपया शिडयूल्डकास्ट मोर शिडयुल्ड टाइब्स के बच्चों की भलाई मौर वजीफे के लिए दे दिया जाय ताकि राजा महाराजाओं से जो रुपया बचेगा उसका ग्रच्छी तरह से सद्पयोग हो सके ।

भभी तक गवनंमेंट आफ इडिया शिडयूल्ड कास्ट भ्रोर शिडयूल्ड ट्राइव्स के बच्चों को ग्रांट देती थी, उनको जो वजीफा दिया जाता था, उसमें कमी कर दी गई है। मैं चाहूँगा कि जो रुपया मिला है बजाय वह जनरल वजट में जाय, इसको शिडयूल्ड कास्ट भ्रोर शिडयूल्ड ट्राइब्स के बच्चों के वजीफे के लिए दे दिया जाय। तो उन रुपयों का बड़ा ही श्रच्छा सदुपयोग होगा। एक तरफ तो राजा महाराजाभ्रों ढारा यह रुपया इस्तेमाल किया जाता था और दूसरी तरफ जब यह उनसे बचा तो जिसकी हालत खराब है, जो कि भ्राज देश में डाउन-ट्राइन तबका है वह इस पैसे को इस्तेमाल करे तो इस पैसे का बड़ा अच्छा सदुपयोग होगा। वित्त मंत्री जी यहां बैठे हैं, मैं उनसे यह प्रार्थना करू गाकि इस रुपये को वजीफे के रूप में मुसलमानों के बच्चों में, रोडयूल्ड कास्ट ग्रीर रोडयूल्ड ट्राइब्स के बच्चों के वीच में बजीफे के रूप में वह बांट दें। इन शब्दों के साथ मैं बिल का समर्थन करता है।

SHRI C. D. PANDE : Sir, I would like to have a chance. It is not a question of party. 1 have not spoken at any stage.

SHRI ARJUN ARORA : Have you left the party ?

श्री पीताम्बर दासः श्रीमन्, राजाग्रों के प्रिची पसं ग्रीर विशेषाधिकार को समाप्त करने का विधेयक जब पिछली बार इस सदन में आया था तो उस पर बोलते हुए मैंने एक बात कही थी ग्रोर में ग्राज फिर उसे दोहरा देना ग्रावश्यक समभता है। मैंने कहा था कि "I have no fascination for the Princely order nor has Jana Sangh any desire to keep this order going on for long." श्रीमन्, उस सयग हम लोगों ने इसका विरोध किया था, क्योंकि जिस तानाशाहियत के साथ उस बिल को पास कराने की कोशिश की जारही थी वह हमको पसंद नहीं थी ग्रौर राज्य सभा के लिए यह दिखा देना आवश्यक था कि हम स्वतंत्र बुद्धि से निर्णय लेते हैं, किसी के भी प्रेशर में या किसी के भी प्रभाव में प्राकर हम निर्एय लेना नहीं चाहते ।

श्री शीलभद्र याजीः ्गलत बोल रहे हैं।

श्री पीताम्बर दासः शान्ति से सुनिये । आपकी तारीफ में काफी सदस्यों ने एक शब्द का प्रयोग किया है । श्रीमन्, मैं याजी जी की किसी भी बात का जवाब नहीं दूंगा। क्योंकि बहुत ग्ररसा हुग्रा बीरबल ने

ग्राकबर बादशाह से एक बात कही थी कि इस किस्म के लोगों से अपगर पाला पड जाय तो चूप्पी साध लेनी चाहिये । उस समय में फिर उसी काम को जिसको राज्य सभा ने करने से इन्कार कर दिया था एक म्राडिनेंस के द्वारा प्रेसिडेंट साहव से कराया गया। उस माहिनेंस को सुप्रीम कोर्ट में चुनौती दी गई ग्रौर उसमें निर्एय राजाग्रों के पक्ष में रहा। परन्तू इन दोनों बातों से इस प्रिंसली ग्राइंर के चालू रहने का ग्रीचित्य सिद्ध नहीं होता। इससे केवल यह सिद्ध होता था कि पालियामेंट सुप्रीम है, किसी के प्रभाव में नहीं आती। यह भी साबित होता था कि यह काम आहिनेंस के द्वारानहीं किया जा सकता। केवल ये दो बातें सिद्ध होती थीं। अगर राजा लोगों को यह ख्याल हुआ। हो कि उनकी प्रिसली आईर बनाये रखने का ग्रीचित्य सिद्ध हो गया हो इन दोनों बातों से तो वह बहत बड़ी गलती पर थे ।

श्रीमत्, "विशेषाधिकार" शब्द का जब हम प्रयोग करते हैं तो उसी में यह बात निहित है कि किसी के जो साधारए ग्रधिकार हैं उनमें कमी हो रहीं है क्योंकि विशेषाधिकार तभी होता है जब किसी के साधारण अधिकार काटे जाते हैं। आर्थिक सत्ता के बारे में भी ऐसा ही कहते हैं कि कहीं ज्यादा इकट्री होती है तो समझ लो कि जहां उसकी झावश्यकता है वहां कमी पड़ रही है। और आज के इस यूग में, जो समता का यूग है विषमता कम होनी चाहिए। यह समय की मांग है, इसको दुर्लक्ष्य करके नहीं चला जा सकता। श्रीमन्. इस विषमताको कम करने के लिए ही हमारे देश में ट्रस्टीशिष का सिद्धव दिया गया, ग्रपरिग्रह को बात भी कही गई । कुछ लोगों ने ममता के झाधार पर समता लाने की बात भी कही। परन्तु कूछ, परिएगम हम्रा नहीं, विषमता बराबर बढ रही है और समय की मांग है कि यह विषमता कम होनी चाहिये। ग्रगर इस तरीके से कम नहीं होती तो यह लाजमी वात है कि कानून का सहारा लेनापड़ सकता है। समय की मांग को दुर्लक्ष्य करके चलने का परिशाम ग्रच्छा नहीं होता । समय को दूर्लक्ष्य करके चलना कुछ बुदिमानी भी नहीं है, उचित भी नहीं है, ग्रीर सम्भव भी नहीं होता। इसलिये मुभे बड़ी प्रसन्नता हुई थी जब पिछले दिनों जब यह सुनने में आया था कि राजा लोग यह सोच रहे हैं कि प्रिवी पर्स नहीं तो कम से कम ग्रपने विशेपाधिकारों को हम स्वेच्छा से ही छोड दें। बडी ग्राच्छी बात थी, हो जानी चाहिए थीं। इससे राजायों का सम्मान बढता ।

''वह ग्रफसाना जिसे श्र'जाम तक पहुंचानान हो मुमकिन ।

उसे एक खूबसूरत मोड़ देकर छोड़ना <del>ग्रच्</del>छा ।"

श्रीमन्, इस ग्रवसर पर मैं सरकार के

लिये भी एक बात निवेदन करना चाहता हूँ। मैं उन्हें इतिहास की उस घटना की याद दिलाना चाहता हूँ जिस समय विजय की बेला में सिकन्दर ने पोरस को कैद करके अपने सामने बुलवाया था। जब पोरस आकर खड़ा हुआ तो सिकन्दर ने उससे पूछा कि "लड़ाई में तो तुम हार गये हो और मेरी कैद में हो ग्रव यह बताग्रो कि तुम्हारे साथ क्या व्यवहार किया जाय ?" तो पोरस ने उस समय कहा था कि "आपकी महानता इसमें है कि जो व्यवहार राजाग्रों को राजाग्रों के साथ करना चाहिये आप मेरे साथ वह व्यवहार करें।" सिकन्दर के हाथ में पोरस की जान थी, वह कुछ भी व्यवहार कर सकता था परन्तु उसने उनके साथ उपयुक्त व्यवहार करके अपनी महानता प्रदर्शित की, पोरस के ऊपर कोई ग्रहमान नहीं किया। इसलिये इस विजय की बेला में मैं सरकार से केवल यह निवेदन करना चाहता है कि वह ग्रपनी महानताको प्रदर्शित करने से न चूके। हाउस में तरह-तरह की बातें कही गई हैं. तरह-तरह की बातें पहले भी कही गई थीं, भागे भी कही जा सकती हैं। सुभ्ताव केवल कम्पेनसेशन न देने का ही नहीं बल्कि सुभाव एक समय यह भी भा सकता है कि दे शूड वी शाट डेड, परन्तु वह भारतीय संस्कृति और भारतीय सभ्यता नहीं है। इसलिये, श्रीमन, अगर हमारे कुछ वग समय की मांग को पडिचानने से इंकार करते हों तो हम कानून के द्वारा उन्हें मजबूर कर सकते हैं समय की मांग को मानने के लिए, परन्तु साथ-साथ हमें भ्रपनी सभ्यता, भ्रपनी महानता ग्रीर ग्रपनी संस्कृति, इन सबकी रक्षा भी करनी चाहिये । मैं समभता हं कि इससे ग्राधक कुछ कहने की आवश्यकता नहीं है ।

SHRI LOKANATH MISRA : Mr. Deputy Chairman. Sir, in the name of changing times truth is being ridiculed, assurances are being laughed at and it is all being attributed to changing times. The people who are responsible for creating an atmosphere of changing times attribute all the blame to changing times. They do not blame themselves at all. So much has been said about Indian traditions. I would not repeat them because the time in the Third Reading is only two or three minutes and you will be pressing the bell, I do not want that. Now, Sir, in principle my leader has already said that we are opposed to breach of any faith and, therefore, we have recorded whatever we stand for through the red-light. I want to record now . .

श्री शीलभद याजीः ग्राप जिसका खाते हो उसका गीत गाते हो ।

श्री डाह्याभाई पटेल : इनको श्रागरा भेज दो ।

MR. DEPUTY CHAIRMAN : Please continue.

SHRI LOKANATH MISRA : He is gradually becoming violent and insane and he should not be allowed here . . .

SHRI PITAMBER DAS : I strongly protest. UP is not going to take him.

SHRI LOKANATH MISRA : All right. Ranchi is his home Stati-.

SHRI BHUPESH GUPTA : Do I understand that the Jan Sangh has provi, ded too many inmates in Agra that UP cannot take him ?

SHRT LOKANATH MISRA: West Bengal probably has provided it. Let in not talk about States. Now, coming back to the Bill, the provision for compensation is not there. Mr. Gokliale, our eminent Law Minister, seems to take pride in the great achievement that he has made in not providing for compensation. He says that whatever would b» given would be through transitory allowance.

SHRI H. R. GOKHALE : I did not say that.

SHRI LOKANATH MISRA : Some sort of allowance to the smaller Princes. You can look into the record. He said that he would give some sort of allowance to the smaller Rulers. Now, that opens up, what should I say, the flcodgates to many underhand means. It would give a lever to the ruling party to try to pressurise all the smaller Rulers in order to join the ruling party. Therefore, it is all left vague. Leaving it vague is dinferouj. The amount

of compensation that has to be paid should have been categorically specified saying that this is going to be the sum and that should have been provided in the body of the Bill. Not doing it is not in the interests of the country. It may be in the interests of the ruling party and it is definitely in the interests of the ruling party because that is going to be used as a lever. The Home Minister is now the Prime Minister and she would use it as a lever. Maybe she htrself may use it or maybe she would use it through her agencies. That is a different matter, but that makes little difference. The chances are very strong that it would be used as a lever to pressurise all the Rulers in order to join the ruling party.

AN HON. MEMBER : No, no.

SHRI LOKANATH MISRA : And if they do not join, then there would be discrimination in the compensation, in the compensation, in the so-called transitory allowance that is going to be paid. Therefore, I have my strongest objection to leaving it vague. It should be specified. It should be categorically known to the members of the House as to what is going to be the transitory allowance or the compensation or whatever it is. Let them categorically state it before the Bill is pushed through in the final stage.

SHRI DEV DATT PURI (Haryana) : Mr. Deputy Chairman, the hon. Member who spoke against the Bill seems to think that we entered into a solemn agreement with the Princes and that we are going back on it. Nothing has been done . . .

SHRI BHUPESH GUPTA : The funeral is there. Only let us go home.

SHRI DEV DATT PURI : This complaint of the Princes that the treaties and covenants entered into with them are not being carried out goes back to the British times and I would like to read one small letter which is very interesting. This has been written by the Maharaja Jam Saheb of Nawanagar to Sir Henry Craig making the allegation that during the Cripps negotiations, they had disregarded the covenants and treaties. Now, this is very interesting. They quote Lord Canning to say : "The safety of the British rule is not diminished by the maintenance of the native chiefs. In the mutiny these patches of native Governments served as a breakwater to the storm which would otherwise have swept us in one great wave." So, what the Princes are putting forward in their favour is that but for the Princes this country would have been free in 1857. They go on to say and they also quote Sir John Malcolm. They say "If we made all India into zilas" by which they mean "If the States were abolished."

"If we made all India into zilas, it was not in the nature of things that our Empire should last 50 years," if not less. "But if we could keep a number of States as royal instruments, we may be able to rule India as long as our naval superiority exists." (*Interruptions*)

Now, Sir, the point is that this complaint that their treaties, their obligations and their covenants are not being carried out has been with us almost since time immemorial. (Interruptions)

Sir, I support the Bill.

# STATEMENT BY MINISTER RELATEST SITUATION OF FIGHTINGON EASTERN AND WESTERNSECTORS

THE MINISTER OF DEFENCE/ रक्षा मंत्री (SHRI JAGJIVAN RAM): Mr. Deputy Chairman, Sir, this is my,